

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

Original Application No: 375/2024

In reference to Suo Motu cognizance of:

Around 40 injured as boiler explodes in factory in Haryana

Vs

Haryana State Pollution Control Board and Another

Reply of Rahul Hooda, Deputy Commissioner/District  
Magistrate, Rewari i.e. Respondent no. 2

RESPECTFULLY SHOWETH:

1. That the above noted O.A. is pending before the Hon'ble Tribunal for further consideration on 24-07-2024.
2. That Hon'ble Tribunal taken up suo moto cognizance in reference to News item appearing in 'The Hindu dated 16-03-2024', titled as "Around 40 injured as boiler explodes in factory in Haryana" vide the present O.A. no. 375 of 2024.
3. That the above captioned matter was lastly taken up by the Hon'ble Tribunal on 18-04-2024 whereby the Hon'ble Tribunal directed both the State Government and the company as to why different criteria has been adopted for payment of compensation to the family members of the victims as well as the injured.
4. That in furtherance of the said order letter nos. 6323-24, /LFA & 6323-24A/LFA dated 02-07-2024 was issued to the Assistant Labour Commissioner, Rewari, The Assistant Director, Safety and Health Department, Rewari and the Deputy Labour Commissioner (Welfare), Gurugram, and sought information regarding disciplinary action taken against the company, status of compensation paid/ to be paid & its rules regarding the disbursement of the compensation, apart from these list of any other compensation paid to the effected persons/ dependent of deceased, by the Haryana Labour Commissioner (Welfare) if any. The copy of said letters are annexed herewith as Annexure R2/A.

In compliance of letter no. 6323-24/LFA dated 02-07-2024 Assistant Labour Commissioner, Rewari vide its letter no. 1663 dated 04-07-2024 and letter no. SPL-1 dated 21-07-2024 in continuation to earlier letter submitted that the company has decided to pay compensation of Rs. 17,50,000 to the dependants of each deceased workers and Rs 01 Lakh to each injured workers in the accident. After the accident the company has provided immediate financial assistance out of the said decided compensation amount which is already mention in the column no.11 of list appended with the memo no. SPL-1 dated 21-07-2024 to its workers and after the death of 16 workers the said company deposited remaining amount of Rs. 1,86,00,000 mentioned in column no. 11 as (\*) Marked of the said list. in the office of the Assistant Labour Commissioner, Rewari for disbursement and the same has been paid to dependants of 13 workers & only 3 deceased worker's compensation mentioned at Sr. No 05,12 & 16 is yet to be paid by the office of the Assistant Labour Commissioner intimated vide his Memo No. SPL-1 dated 21-07-2024 Rewari after receiving of the requisite documents. Further the compensation of Rs. 01 Lakhs has been paid to all injured workers by the company. The copy of the reply submitted by Assistant Labour Commissioner, Rewari is annexed herewith as Annexure R2/B.

5. In compliance of letter no. 6324A/LFA dated the Deputy Labour Commissioner, Gurugram vide its letter no. DLC(W)/GGM/2895 dated 19-07-2024 submitted that compensation provided to injured workers on the basis of percentage of their injuries as decided by the Welfare Commissioner, Haryana vide its memo no. HLWB/2024/1978 dated 21-03-2024 and a sum of rupees 37 Lakhs as financial assistance is decided to 39 effected workers as under:-

Sr No	Percentage	Amount of Financial Assistance (In Rs.)	No of Workers	Total Amount (In Rs.)
1	Admitted/Discharge/Took LAMA/ Burn Percentage upto 50% Injury	50,000	20	10 Lakh
2	Burn percentage 51% to 75 % Injury	100000	11	11 Lakh
3	Serious/ Burn percentage more than 75%	200000	8	16 Lakh
	<b>Total</b>		<b>39</b>	<b>37 Lakh</b>

The above decided compensation has already been paid by the Haryana Labour Commissioner (Welfare) to the above said 39 workers as per their eligibility. Besides this amount Rupees 5 Lakh to dependents of deceased has been provided, except 2 out of 16 deceased workers under Chief Minister's Employees Fund. The dependent of remaining 2 deceased workers compensation under Chief Minister's Employees Fund will be provided after receipt of their requisite documents. The detailed report of compensation disbursement placed at Annexure R2/C.

6. That further in compliance to letter no. 6323-24/LFA dated 02-07-2024 Assistant Director, Industrial Safety and Health, Labour Department, Rewari vide its letter no. 703 dated 08-07-2024 submitted about periodical inspection of the industry and prosecution lodged in the Ld. Chief Judicial Magistrate Rewari vide letter no. 437 dated 30-04-2024 against the said company. The copy of the response submitted by Assistant Director, Industrial Safety and Health, Labour Department, Rewari is annexed along with lists containing benefits given by Labour welfare board & Management of the Company accident inquiry report and complaint made under Factories Act, 1948 as Annexure R2/D.
6. That as per the request of the undersigned contained in para 3(c) of status report dated 16.04.2024, the accident audit report was conducted by the Director of National Safety Council. The report concluded that cause of the accident was spark generated due to short circuit/electrical fault in the buffing machine OR generation of electrostatic charge due to inadequate earthing of equipment of building. The report of the same is annexed herewith as Annexure R2/E.

In view of the submission made herein above, it is humbly prayed that the present reply may kindly be taken on record.

Place: Rewari  
Date: 22.07.2024

  
District Magistrate,  
Rewari



# DEPUTY COMMISSIONER OFFICE, REWARI

(Department of Revenue and Disaster Management, Haryana)

Address :- District Secretariat Office, Rewari- 123401 Haryana

E-mail: dcrwr@hry.nic.in, Tel: 01274-226666, 225555

प्रेषक

उपायुक्त, रेवाड़ी।

प्रेषित

1. सहायक श्रम आयुक्त, रेवाड़ी।
2. सहायक निदेशक, सुरक्षा एवं स्वास्थ्य विभाग, रेवाड़ी।

क्रमांक 6323-29 / एल0एफ0ए0

दिनांक 02/7/2024

विषय:- M/S Life Long Pvt Ltd, accident occurred on 16.03.2024, Hon'ble NGT case OA 375/2024.

उपरोक्त विषय के सन्दर्भ में माननीय राष्ट्रीय नेशनल ग्रीन ट्रिब्यूनल के केस संख्या OA 375/2024 के आदेश दिनांक 18.04.2024 की अनुपालना में, निम्नलिखित वांछित सूचना दो दिन के अन्दर-अन्दर इस कार्यालय में भेजना सुनिश्चित करें।

1. इस कार्यालय के पत्र क्रमांक 6157-6158 / एल0एफ0ए0 दिनांक 27.03.2024 में आप द्वारा की गई कार्यवाही एवं वर्तमान स्थिती रिपोर्ट इस कार्यालय में भिजवाना सुनिश्चित करें।
2. सहायक निदेशक, सुरक्षा एवं स्वास्थ्य विभाग, रेवाड़ी के पत्र क्रमांक 296-302 दिनांक 18.03.2024 के सन्दर्भ में कम्पनी M/S Life Long Pvt Ltd, Dharuhera, Rewari के खिलाफ नियमात्मक/अनुशासनिक की गई कार्यवाही बारे इस कार्यालय को सूचित करना सुनिश्चित करें।
3. सहायक निदेशक, सुरक्षा एवं स्वास्थ्य विभाग, रेवाड़ी के पत्र क्रमांक 395 दिनांक 15.04.2024 द्वारा भेजी गई सूचना को सशोधित कर वर्तमान स्थिती रिपोर्ट इस कार्यालय में भिजवाना सुनिश्चित करें।
4. कम्पनी M/S Life Long Pvt Ltd, Dharuhera, Rewari में हुए हादसे में घायलों एवं मृत श्रमिक के परिवार को कितना मुआवजा अब तक दिया जा चुका है या दिया जाना है?
5. घायलों एवं मृत श्रमिक के परिवार को दिये जाने वाले या दिये जा चुके मुआवजा किस नियम द्वारा वितरण किया गया है या किया जाना है? नियम की विस्तृत जानकारी सम्बन्धित दस्तावेजों सहित उपलब्ध कराना सुनिश्चित करें।
6. इसके अलावा अन्य किसी सरकारी या गैर सरकारी संस्था द्वारा घायलों एवं मृत श्रमिक के परिवार को अभी तक दी गई आर्थिक सहायता का पूर्ण विवरण उपलब्ध कराना सुनिश्चित करें।

उपरोक्त लिखित वांछित रिपोर्ट दो दिन के अन्दर-अन्दर इस कार्यालय को भिजवाना सुनिश्चित करें ताकि समय रहते केस का जवाब कोर्ट को दिया जा सके।

कृते: उपायुक्त, रेवाड़ी।

Office: District Secretariat, Rewari-123401(Haryana) Tel: 01274-226666, 225555, (DC Camp Office) Tel: 01274-224444, 221111  
कार्यालय : जिला सचिवालय, रेवाड़ी- 123401 (हरियाणा) दूरभाष :01274-226666, 225555, दूरभाष01274-224444, 221111  
E-mail: dcrwr@hry.nic.in, Website: www.rewari.gov.in

P.T.O.

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**DEPUTY COMMISSIONER OFFICE, REWARI**

(Department of Revenue and Disaster Management, Haryana)

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पृ० क्रमांक 6325 / एल०एफ०ए०

दिनांक 02/07/2024

इसकी एक प्रति M/S Life Long Pvt Ltd, Dharuhera, Rewari.  
(मार्फत-सहायक निदेशक, सुरक्षा एवं स्वास्थ्य विभाग, रेवाड़ी) मांगी गई सूचना व माननीय राष्ट्रीय  
नेशनल ग्रीन ट्रिब्यूनल, नई दिल्ली में उक्त केस में आगामी तिथि 24.07.2024 में अपना जवाब/पक्ष  
रखने व उपस्थित होने बारे प्रेषित हैं।

9/ कृते: उद्युक्त, रेवाड़ी।



# DEPUTY COMMISSIONER OFFICE, REWARI

(Department of Revenue and Disaster Management, Haryana)

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To

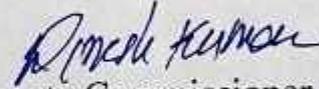
The Deputy Labour Commissioner (Welfare)  
Gurugram

Memo No. 6323-24A /LFA

Dated: 02/07/2024

**Sub:- M/S Life Long Pvt Ltd, accident occurred on 16.03.2024,  
Hon'ble NGT case OA 375/2024,**

In compliance of the Hon'ble NGT, Principal Bench New Delhi in OA 375/2024 (Copy Enclosed). Please provide the requisite detailed amount & compensation paid to the injured & deceased person by Haryana Labour Welfare Board as per given format.

  
For Deputy Commissioner  
Rewari

पपक

सहायक श्रम आयुक्त,  
रेवाड़ी।2685-0  
05/07/24LPA  
FRA

सेवा में

✓ उपायुक्त, महोदय  
रेवाड़ी।

05/07/24

कमांक: 1663

दिनांक: 04/07/24.

विषय:

M/s Life Long Pvt. Ltd., accident occurred on 16.03.2024, Hon'ble NGT case  
OA 375/2024

महोदय

उपरोक्त विषय पर आपके कार्यालय के पत्र कमांक 6323-24 dated 02/07/2024 के

सन्दर्भ में।

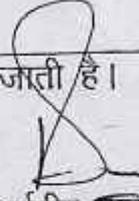
विषय संबंध में आप द्वारा चांगी गई वांछित सूचना बिन्दुवाईज निम्न प्रकार से है:-

क्र० सं०	वांछित सूचना	उपलब्ध सूचना
1	इस कार्यालय के पत्र कमांक 6157-6158/एल०एफ०ए० दिनांक 27.03.2024 में आप द्वारा की गई कार्यवाही एवं वर्तमान स्थिति रिपोर्ट इस कार्यालय में भिजवाना सुनिश्चित करें।	उक्त पत्र के अवलोकन पर पाया गया कि इस पत्र पर कार्यवाही सहायक निदेशक, औद्योगिक सुरक्षा एवं स्वास्थ्य, रेवाड़ी, के कार्यालय द्वारा की जानी है।
4.	कम्पनी M/s Life Long Pvt. Ltd, Dharuhera, Rewari में हुए हादसे में घायल एवं मृत श्रमिक के परिवार को कितना मुआवजा अब तक दिया जा चुका है या दिया जाना है?	उक्त कम्पनी में दुर्घटना में मृत श्रमिक के आश्रितों को 17,50,000/- रुपये व घायल श्रमिकों को एक लाख रुपये प्रति श्रमिक को कम्पनी के मार्फत अदायगी की गई, जिसका विवरण पत्र के साथ संलग्न है। (यहां यह भी ध्यान में लाया जाना चाहिए कि प्रबंधकों द्वारा मृत श्रमिकों को मानवता/ अनुकम्पा के आधार पर अदायगी की गई है।) संस्था द्वारा कार्यालय में जमा कराई गई राशि में से 10 में से 13 कर्मचारियों के आश्रितों को राशि अदा कर दी गई है व शेष तीन श्रमिकों की राशि अभी कार्यालय में जमा है।
5.	घायल एवं मृत श्रमिक के परिवार को दिये जाने वाले या दिये जा चुके मुआवजा किये नियम द्वारा वितरण किया गया है या किया जाना है? नियम की विस्तृत जानकारी संबंधित दस्तावेजों सहित उपलब्ध कराना सुनिश्चित करें।	उक्त कम्पनी में दुर्घटना में मृत सभी 16 श्रमिक ESIC में रजिस्टर्ड थे व घायल 23 श्रमिकों में से 22 घायल श्रमिक ESIC में रजिस्टर्ड थे, जिसमें श्रमिकों को दिये जाने वाले मुआवजा बारे ESIC विभाग द्वारा कार्यवाही की जानी बनती है व एक घायल श्रमिक श्री राकेश साहू पुत्र श्री जगदीश जो कि कम्पनी बोल पर कार्यरत था जिस बारे कम्पनी द्वारा बताया गया कि दिनांक 01-10-2021 से ESIC में से अपर्जित (excluded) हो गया था इसके उपरान्त उक्त घायल श्रमिक श्री राकेश साहू द्वारा प्राथमिक उपचार उपरान्त उक्त कम्पनी में ड्यूटी ज्वाइन कर लिया गया था। (यहां यह भी ध्यान में

		लाना उचित होगा कि जो श्रमिक ESIC में रजिस्ट्रड होता है तो उस स्थिति में Employees Compensation Act, 1923 के तहत कोई कार्यवाही नहीं की जानी बनती)
6.	इसके अलावा अन्य किसी सरकारी या गैर सरकारी संस्था द्वारा घायलों एवं मृत श्रमिक के परिवार को अभी तक दी गई आर्थिक सहायता का पूर्ण विवरण उपलब्ध कराना सुनिश्चित करे।	उपरोक्त के अलावा श्रम कल्याण बोर्ड, हरियाणा द्वारा मृत श्रमिकों व घायल श्रमिकों को दी गई राशि का विवरण पत्र के साथ संलग्न है।

यह आपको सूचनार्थ एवं आगामी आवश्यक कार्यवाही हेतु भेजी जाती है।

संलग्न/उपरोक्तानुसार

  
(कर्मवीर यादव)  
सहायक श्रम आयुक्त,  
रेवाड़ी।

प्रेषक

सहायक श्रम आयुक्त,  
रेवाडी।

प्रेषित

उपायुक्त महोदय,  
रेवाडी।

क्रमांक SPL-1

दिनांक: 21-07-2024

विषय:-

M/s Life long Pvt. Ltd. Accident occurred on 16-03-2024, Hon'ble NGT cas<sup>OA</sup>  
375/2024.

उपरोक्त विषय के संदर्भ में इस कार्यालय के पत्र क्रमांक 1663  
दिनांक 04.07.2024 की निरन्तरता में।

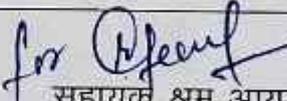
विषय सन्दर्भ में आपके कार्यालय द्वारा मांगी गई सुचना बिन्दुवाईज

निम्न प्रकार है:-

क्र. स.	वांछित सुचना	उपलब्ध सुचना
1	इस कार्यालय के पत्र क्रमांक 6157-6158/एल0एफ0ए0 दिनांक 27.03.2024 में आप द्वारा की गई कार्यवाही एवं वर्तमान स्थिति रिपोर्ट इस कार्यालय में भिजवाना सुनिश्चित करे।	उक्त पत्र का अवलोकन पर पाया गया कि इस पत्र पर कार्यवाही सहायक निदेशक औ0सु0एवं स्वा0 रेवाडी के कार्यालय द्वारा की जानी है।
4	कम्पनी M/s Life Long Pvt. Ltd., Dharuhera, Rewari में हुए हादसे में घायलो एवं मृत श्रमिक के परिवार को कितना मुआवजा अब तक दिया जा चुका है या दिया जाना है।	उक्त कम्पनी में दुर्घटना में मृत श्रमिक के आश्रितों को 17,50,000/- रुपये व घायल श्रमिकों को 1 लाख रुपये प्रति श्रमिक कम्पनी द्वारा अदायगी की गई, जिसका विवरण कम्पनी द्वारा उपलब्ध करवाई गए सुचना में निहित है।(प्रति संलग्न) (यह यह भी ध्यान में लाया जाना उचित

		<p>होगा कि प्रबंधको द्वारा मृत श्रमिको को मानवता/अनुकम्पा के आधार पर अदायगी की गई है। )</p> <p>कम्पनी द्वारा उपलब्ध करवाई गई सुचना में मृत 16 श्रमिको की *मार्क राशी इस कार्यालय में जमा करवाई गए थी जिसमें 13 श्रमिकों के आश्रितों को कम्पनी द्वारा जमा करवाई गई *मार्क राशि इस कार्यालय द्वारा जारी की जा चुकि है लेकिन संलग्न सूची के बिन्दू न० 5 की राशि 11,50,000/-, बिन्दू न० 12 की राशि 10,50,000/- व बिन्दू न० 16 की राशि 17,50,000/-की *मार्क राशी अभी भी इस कार्यालय में जमा है क्योंकि मृत श्रमिक के आश्रितों द्वारा जरूरी दस्तावेज अभी इस कार्यालय में जमा नही करवाए गए है।</p>
5	<p>घायलो एवं मृत श्रमिक के परिवार को दिये जाने वाले या दिये जा चुके मुआवजा किस नियम द्वारा वितरण किया गया है या किया जाना। नियम कि विस्तृत जानकारी संबंधित दस्तावेजो सहित उपलब्ध कराना सुनिश्चित करे।</p>	<p>उक्त कम्पनी में दुर्घटना में मृत सभी श्रमिक ESIC में रजिस्ट्रड थे व घटने 23 श्रमिको में से 22 घायल श्रमिक ESIC में रजिस्ट्रड थे जिसमें श्रमिको को दिये जाने वाले मुआवजा बारे ESIC विभाग द्वारा कार्यवाही की जानी बनती है व एक घायल श्रमिक श्री राकेश साहू पुत्र श्रीजगदीश जोकि कम्पनी रोल पर कार्यरत था जिस बारे कम्पनी द्वारा बताया गया</p>

		<p>कि दिनांक 01.10.2021 से ESIC में से अपर्जित (Exclude) हो गया था। उक्त घायल श्रमिक श्री राकेश साहू द्वारा प्राथमिक उपचार उपरान्त उक्त कम्पनी में ड्यूटी ज्वाइन कर लिया गया था। (यह यह भी ध्यान में लाना उचित होगा कि जो श्रमिक ESIC में रजिस्ट्रड होता है तो उस स्थिति में Employees Compensation Act, 1923 के तहत कोई कार्यवाही नहीं की जानी बनती है। )</p>
6	<p>इसके अलावा अन्य किसी सरकारी या गैर सरकारी संस्था द्वारा घायलों एवं मृत श्रमिक के परिवार को अभी तक दी गई आर्थिक सहायता का पूर्ण विवरण उपलब्ध कराना सुनिश्चित करे।</p>	<p>बिन्दू बारे रिपोर्ट श्रम कल्याण बोर्ड हरियाणा द्वारा दी जानी बनती है।</p>

for   
 सहायक श्रम आयुक्त,  
 रेवाड़ी।

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Status of Compensation given by M/s. Lifelong India Pvt Ltd, Dharuhera, Rewari to Deceased Person ( SI No 1-16 )

	Name	Father's Name	Contractor	Address	Treatment at	% of burn	Treatment cost bear by individual or Company	Compensation initially at the time of accident A	Compensation initially at the time of accident B	Compensation after sanction after death C	Total Compensation	Status of Compensation Paid/ Pending amount	Remarks Paid with date Pending with reason
1	DAYA SHANKAR	GHANSHYA M	SHIVAM CONTRACTOR	B-1/120, NAND NAGRI, MANDOLI SABOLI, NORTH EAST, DELHI PIN-110093	PGI ROHTAK	90	Company	0.00	0.00	700000.00 + 1050000.00*	1750000.00	Paid	23.03.2024
2	MANOJ	RAM SHEHI	SHIVAM CONTRACTOR	VILLAGE- PANDIT PURVA, SEJHI A TARABGANJ, DISTRICT- GONDA(UP) PIN-271403	PGI ROHTAK	80-90	Company	0.00	0.00	700000.00 + 1050000.00*	1750000.00	Paid	22.03.2024
3	SALLU	HARINDER	INCREDIBLE MANPOWER FORCE	VILLAGE- CHAINPUR DISTRICT- SARAN (JHARKHAR) PIN-841424	PGI ROHTAK	70	Company	0.00	0.00	700000.00 + 1050000.00*	1750000.00	Paid	23.03.2024

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For: LIFELONG INDIA (P) LTD.  
 Sunil Rana  
 DOW HR & Admin.

4	RAJESH	RAMSABD	SHIVAM CONTRAC TOR	VILLAGE- JHAKOLI, DIST RICT- FAIZABAD (UP) PIN-225408	PGL ROHTAK	90	Company	0.00	0.00	6000000.00 + 1150000.00*	1750000.00	Paid	20.03.2024
5	AJAY	SHIV CHARAN	INCREDIB LE MANPOW ER FORCE	VILLAGE- USANEEDHA DISTRICT- MAINPURI (UP)	PGL ROHTAK	90- 100	Company	0.00	0.00	6000000.00 + 1150000.00*	1750000.00	Paid	20.03.2024
6	DIVESH	BHANU PARTAP	SHIVAM CONTRAC TOR	VILLAGE- KAPORPURA, DISTRICT- BAHRAICH(U P)	PGL ROHTAK	60	Company	0.00	0.00	7000000.00 + 1050000.00*	1750000.00	Paid	22.03.2024
7	DEV ANAJD	RAM GARIB	SHIVAM CONTRAC TOR	VILLAGE- TABGANJ, DIS TRICT- GONDA(UP) PIN-271403	PGL ROHTAK	60	Company	0.00	0.00	7000000.00 + 1050000.00*	1750000.00	Paid	22.03.2024

For LIFELONG INDIA (P) LTD.  
Subhash Rana  
DSM HR & Admin.

8	RAMU	PWARU	SHIVAM CONTRAC TOR	VILLAGE- SEWAL,POST KAKARAKHO R SEWALE,DIST RICT- GORAKHPUR( UP) 273401	PGI ROHTAK	75	Company	0.00	0.00	600000.00 + 1150000.00*	1750000.00	Paid	20.03.2024
9	GHANSHA YM	TOTA RAM	SHIVAM CONTRAC TOR	VILLAGE- SIKRONA,PO ST- SIKROHARI,DI STRIC- HARDOI(UP) PIN-241001	SAFDAR JUNG, NEW DELHI	Ab ve 75	Company	0.00	0.00	700000.00 + 1050000.00*	1750000.00	Paid	22.03.2024
10	PANKAJ	VIJAY BAHADUR	SHIVAM CONTRAC TOR	VILLAGE- KAPORPURA, DISTRICT- HARDOI(UP)	SAFDAR JUNG, NEW DELHI	Ab ve 75	Company	0.00	0.00	700000.00 + 1050000.00*	1750000.00	Paid	20.03.2024

For LIFEELONG INDIA (P) LTD.

Sudheshi Rana  
DGM HR & Admin.

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Sudheshi Rana

11	NEERAJ	BALRAM	SHIVAM CONTRAC TOR	VILLAGE- GOKULPUR,T EHSIL- BAHRAICH,R UPADIIHA(UP) 271881	PGL ROHTAK	Ab ove 75	Company	0.00	0.00	0.00	7000000.00+ 1050000.00*	1750000.00	Paid	24.03.2024
12	SURYA MOHAN	SHIV KUMAR	INCREDIB LE MANPOW ER FORCE	VILLAGE- SOHJAN DIHAMMA DIST- MUJAFARPU R (BIHAR)	PGL ROHTAK	70	Company	0.00	0.00	0.00	7000000.00+ 1050000.00*	1750000.00	Paid	24.03.2024
13	KANHIYA KUMAR	SHRI RAM MATHO	INCREDIB LE MANPOW ER FORCE	VILLAGE- SANICHANDA .DISTRICT- SARAH (BIHAR)/PIN- 841419	SAFDAR JUNG, NEW DELHI	51- 75	Company	0.00	0.00	0.00	7000000.00+ 1050000.00*	1750000.00	Paid	29.03.2024

For LIFE LONG INDIA (P) LTD.  
S Srinivas Rana  
DGM HR & Admin.

07/03/2024

15	AMAR JEET	LALMAN	SHIVAM CONTRAC TOR	VILLAGE- JANGI KA PURA, DIST- AYODHYA (UP)	SAFDAR JUNG, NEW DELHI	Above 75	Company	0.00	0.00	800000.00+ 1150000.00*	1750000.00	Paid	19.03.2024
16	MUKESH	NATHUSING H	INCREDIB LE MANPOW ER FORCE	VILLAGE- AKURRI SALEMPUR DISTRICT- KASHGANJ (UP) PIN- 207403	PGI ROHTAK	60	Company	0.00	0.00	1750000.00*	1750000.00	Paid	14.05.2024

Note:- \* denotes Amount Deposited at "Commissioner Under Workmen/Compensation Act 1923" vide Reference No-YESIG41160014164.

For LIFELONG INDIA (P) LTD.

Sudnash Rana  
DGM HR & Admin.

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Status of Compensation given by M/s Lifelong India Pvt Ltd, Dharuhera, Rewari to Injured Person ( SI No 17-39 )

Sr. No	Name	Father's Name	Contract or	Address	Treatment at	% of burn	Treatment cost bear by individual or Company	Compensation initially at the time of accident	Compensation paid initially at the time of accident	Total Compensation on After discharge	Status of Compensation Paid/ Pending amount	Remarks Paid with date Pending with reason
17	RATI LAL	TRILOK SINGH	INCRE DIBLE MANPOWER FORCE	VILL- MADAR IA DISTRI CT- GORAK HPUR (UP) PIN 273402	PGI ROHTAK	60%	COMPANY	0	0	100000.00	Paid	18-04-24
18	ROHIT	SUNIL KUMAR	ASHWA NI INDUSTRIES	ARJUN NAGAR BASAU NA BAHRAI CH(UP) PIN- 271825	CIVIL HOSPITAL REWARI	60%	COMPANY	0	0	100000.00	Paid	24-03-24
19	RAHUL	SUNIL KUMAR	ASHWA NI INDUSTRIES	VILLAG E- ARJUN NAGAR DISTRI CT- BAHRAI CH(UP) PIN- 271825	CIVIL HOSPITAL REWARI	60%	COMPANY	0	0	100000.00	Paid	24-03-24

For LIFELONG INDIA (P) LTD.

Gubinderh Rana  
DGM HR & Admin.

20	RAKESH SAHU	JAGDISH	LIFELO NG	VILLAG E-BADAG ANJ,PO STTEH SROLI, DISJHA NSI(UP) 284206	CIVIL HOSPITAL REWARI	40%	COMPANY	0	0	100000.00	Paid	19-04-24
21	MANISH	RAM PRAKASH	INCRE DIBLE MANPO WER FORCE	VILLAG E-GARM TIYARA (BIHAR) PIN 802132	CIVIL HOSPITAL REWARI	40%	COMPANY	0	0	100000.00	Paid	18-04-24
22	VIKAS	JAI KUMAR	INCRE DIBLE MANPO WER FORCE	VILL- RAMDI HRA, DI STRICT BHOUP UR (BIHAR) PIN- 802351	PGI ROHTAK	25%	COMPANY	0	0	100000.00	Paid	18-04-24
23	DHARME NDRA RAY	DHUREND RA RAY	INCRE DIBLE MANPO WER FORCE	VILLAG E-CHORM A, DIST RICT- SIWAN BHAGIV ANPUR HAT (BIHAR) PIN- 841408	PGI ROHTAK	30%	COMPANY	0	0	100000.00	Paid	18-04-24

24	SOMVEER	KALYAN SINGH	INCREDIBLE MANPOWER FORCE	VILLAG EBABA NPUR DISTRI CT- BULAN DSHAH R (UP)	VERMA NURSING HOME	30%	COMPANY	0	0	100000.00	Paid	18-04-24
25	ARVIND	CHADI LAL	ASHWANI INDUSTRIES	VILLAG/ EJANA GI KA PURWA JHAKO LI, DISTRICT FAIZABAD (UP) PIN 225408	PGI ROHTAK	20%	COMPANY	0	0	100000.00	Paid	22-04-24
26	MUKESH	RAMESH	ASHWANI INDUSTRIES	GOVINDA PUR MUKRE LA, DIST BAHRAI CH(UP) 271851	CIVIL HOSPITAL REWARI	30%	COMPANY	0	0	100000.00	Paid	22-04-24
27	HARITESH	SHREE RAM	ASHWANI INDUSTRIES	VILLAG E-JANI KA PURVA JAKHA UL, DISTRICT- FAIZABAD(UP) PIN 225408	CIVIL HOSPITAL REWARI	15%	COMPANY	0	0	100000.00	Paid	22-04-24

28	SANJAY	RAM KISHAN	ASHWA NI INDUST RIES	VILLAG E & POST- BHAGR AI, DIST GONDA (UP)	CIVIL HOSPITA L REWARI	40%	COMPANY	0	0	100000.00	Paid	22-04-24
29	SANOJ	NBULA	ASHWA NI INDUST RIES	ALIJAB ULBUL, DIST- BAHRAI CH(UP) 271802	CIVIL HOSPITA L REWARI	30%	COMPANY	0	0	100000.00	Paid	22-04-24
30	SONU	SHIV KUMAR	ASHWA NI INDUST RIES	VILLAG E & POST- GAUDH EE FUSAI ISHANN AGAR DIST- KHERIK (UP) 261502	CIVIL HOSPITA L REWARI	15%	COMPANY	0	0	100000.00	Paid	23-04-24
31	MAHABIR	GAURI SHANKAR	ASHWA NI INDUST RIES	NAYA BASAU NA MAFI BAHAR AICH DIST- NEWAD A(UP)- 277182 5	CIVIL HOSPITA L REWARI	20%	COMPANY	0	0	100000.00	Paid	22-04-24

For LIFE LONG INDIA (P) LTD.

Sudhesh Raina  
DGM HR & Admin.

32	PRITAM	RAM RATTAN	SHIVA M CONTR ACTOR	VILLAG E- JANGI KA PURWA ,JAKHA ULI DIS TRICT- FAIZAB AD(UP) PIN- 225408	CIVIL HOSPITA L REWARI	38%	COMPANY	0	0	100000.00	Paid	20-04-24
33	RAJ KUMAR	RADHE SHYAM	SHIVA M CONTR ACTOR	VILLAG E- SEJHA RETAD AL SINGH, TARAB GANJ.D IST- GONDA (UP) PIN- 271403	CIVIL HOSPITA L REWARI	30%	COMPANY	0	0	100000.00	Paid	20-04-24
34	SONTOSH	KRISHAN LAL	SHIVA M CONTR ACTOR	VILLAG E- JAKHO LI.DIST- FAIZAB AD(UP) PIN- 225408	PGI ROHTAK	50%	COMPANY	0	0	100000.00	Paid	20-04-24

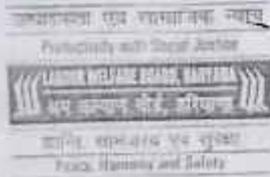
35	SANJAY	JAGAN NATH	SHIVA M CONTR ACTOR	VILLAG E & POSTB HAGRA 1, DISTG ONDA (UP)	VERMA NURSN G HOME	20%	COMPANY	0	0	1000000.00	Paid	20-04-24
36	ANIL KUMAR	RAM GARIB	SHIVA M CONTR ACTOR	VILLAG ETABG ANJ, DI STRICT GONDA (UP) PIN- 271403	VERMA NURSN G HOME	15%	COMPANY	0	0	1000000.00	Paid	20-04-24
37	SACHIN VERMA	SANTRAM	SHIVA M CONTR ACTOR	VILLAG E SEJHIA TEPRA PANDIT PURWA TARAB GANJ DIST- GONDA (UP) 271403	VERMA NURSN G HOME	25%	COMPANY	0	0	1000000.00	Paid	20-04-24
38	MULAYA M	RAMESH CHAND	SAINI CONTR ACTOR	VILLAG E- BHASE NDER KALAT EHSIL- NEJA, D ISTPRA YAGRA (JUP)	VERMA NURSN G HOME	20%	COMPANY	0	0	1000000.00	Paid	28-05-24

39	SURAJ	KANHAIR A LAL	ASHWA NI INDUST RIES	VILLAG E- JHAKO LI, DIST RICT- FAIZAB AD(UP) PIN- 225408	CIVIL HOSPITA L REWARI	10%	COMPANY	0	0	100000.00	Paid	23-04-24
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For LIFELONG INDIA (P) LTD.  
 Subhash Rana  
 DGM HR & Admin.

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DEPUTY LABOUR COMMISSIONER (WELFARE),

Room No. 408, Fourth Floor, Mini Secretariat, Near Rajiv Chowk, Gurugram

CONTACT: 0124-2223450

e-mail: [dlcwgurugram@gmail.com](mailto:dlcwgurugram@gmail.com), Website: [www.hrylabour.gov.in](http://www.hrylabour.gov.in)

To

Deputy Commissioner  
Rewari

No./DLC(W)/GGm/285

dated: 19-7-24

Subject: M/S Life Long Pvt Ltd. Accident occurred on 16-3-24, Hon'ble NGT case DA 375/2024.

On the subject cited above.

Reference to your Memo no. 6323-24 A/LFA dated 2-7-24, kindly find attached the report regarding the amount and compensation paid to the injured and deceased person by Haryana Labour welfare Board for accident occurred in M/s Life long pvt ltd. on dated 16-3-4 as per your format and letter No. HLWB/2024/1978 dated 21-3-24 from welfare commissioner, Haryana Panchkula forwarded for information, please.

Encl/ As above

  
Deputy Labour Commissioner (welfare)  
Gurugram

From

The Welfare Commissioner, Haryana,  
Haryana Labour Welfare Board,  
Bays No. 29-30, Sector-4, Panchkula.



To

The Deputy Labour Commissioner (Welfare),  
Gurugram.

No.HL.WB/2024/1978

Dated: 21.03.2024

Subject:

Disbursement of Financial Assistance to the workers affected in the accident happened in M/s Lifelong India Pvt Ltd, Dharuhera. (Rewari).

In reference to the subject cited above.

As you are aware that on 16.03.2024, a blast occurred in the dust collector equipment of a factory i.e., M/s Lifelong India Pvt. Ltd situated at Dharuhera (Rewari), causing a massive fire incident in the said factory. Due to this incident, 39 poor labourers working in factory premises were severely burnt and therefore they are in the dire need of financial assistance from the Government.

In this critical hour of need, the poor labourers requires financial assistance urgently to mitigate the distress caused by accident, hence, a special financial assistance to the injured labourers is urgently required.

The matter has also been put up before the screening committee under the chairmanship of Chief Secretary, Haryana on dated 20.03.2024. After deliberation it was pointed out that as per point 18(c) of latest instructions issued by Election commission of India wide number 437-6/ISNT/ECI/FUMCT/MCC/2024 (MCC Enforcement) dated 2<sup>nd</sup> January 2024, no prior permission from ECI is required for emergency relief work and mitigate the hardship, so it was decided to release the financial assistance immediately under intimation to the Commission.

Accordingly, a sum of Rs. 37 Lakhs as financial assistance is provided to the 39 affected workers as per amount on the basis of injury is provided as under:-

No.	Percentage	Amount of Financial Assistance (In Rs.)	No. of Workers	Total Amount (In Rs.)
1	Admitted/Discharge/Took LAMA/Burn Percentage (Upto 50% Injury)	50,000	20	10 Lakh
2	Burn percentage (51% to 75% Injury)	1,00,000	11	11 Lakh
3	Serious burn percentage (more than 75% Injury)	2,00,000	8	16 Lakh
<b>Total</b>			<b>39</b>	<b>37 Lakh</b>

The individual worker wise injury and financial assistance provided is enclosed herewith.

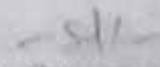
Therefore, you are directed to ensure that the financial assistance to each worker in his bank account by today positively.

  
Deputy Labour Commissioner (Welfare)  
for Welfare Commissioner, Haryana

Indst No. HLWB/2024/1979

Dated: 21.03.2024

A Copy of above is forwarded to Chief Electoral Officer, 34, Baya, Chandigarh, Sector 17-C, Chandigarh for information please.

  
Deputy Labour Commissioner (Welfare)  
for Welfare Commissioner, Haryana

Status of Compensation given by Welfare Board to Deceased Person (SI No 1-16)

No	Name	Father's Name	Contractor	Address	Treatment at	% of burd	Treatment cost bear by individual or Company	Compensation sanction initially at the time of accident	Compensation on paid initially at the time of accident	Compensation on sanction after death (MSSY)	Total Compensasion	Status of Compensasion	Paid/ Pending amount	Remarks
1	DAYA SHANKAR	GHANSHYAM	SHIVAM	B-1/120, NA ND NAGRI, M ANDOLI SABOLI, NORTH EAST BE EHI PIN- 410093	PGI ROHTAK expired on 23.03.2024	90%	Company	200000 A	200000 B	500000 C	700000	Paid Amount 700000/-		
2	MANJU	RAM SHEH	SHIVAM	VILLAGE -PANDIT PURWA, SEJHIA, TARABG ANJ, DIS TRICT- GONDA, UP, PIN- 271403	PGI ROHTAK EXPIRED ON 21.03.2024	80.99 %	Company	200000	200000 On dated 21-03-2024	500000 On dated 27-03-2024	700000	Paid Amount 700000/-		
3	SALLU	HARINDER	INCREDIBLE MANPOW ERFORCE	VILLAGE CHAINP UR, DISTRICT	PGI ROHTAK expired on 23.03.2024	70%	Company	100000	100000 On dated 21-03-2024	500000 On dated 27-03-2024	600000	Paid Amount 600000/-		

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*[Signature]*  
 Joint Labour Commissioner (Welfare)  
 Gurugram

*[Signature]*

		SARAN BHARI PIN- 841424																	
		VILLAGE JHAKOLI DISTRIC T- FAIZABA DUPJ PIN- 225408	EXPIRED AT PGI ROHTAK ON 19.03.24	90%	Company	200000	200000	200000	On dated 21-03-2024	500000	On dated 27-03-2024	700000	Paid Amount 700000/-						
70	RAJESH	RAMSABD SHIVAM																	
		VILLAGE USANEE DHA DISTRIC T- MAINPU RI (UP)	PGI ROHTAK expired on 23.03.2024	10- 100%	Company	200000	200000	200000	On dated 21-03-2024	500000	On dated 27-03-2024	700000	Paid Amount 700000/-						
	DEV ANAND	RAM GARIB SHIVAM																	
		VILLAGE KAPORP URA DIS TRT- BAHRAI CHUPJ)	PGI ROHTAK EXPIRED ON 21.03.2024	60%	Company	100000	100000	100000	On dated 21-03-2024	500000	On dated 27-03-2024	600000	Paid Amount 600000/-						
		VILLAGE TABGAN J DISTRI CT- GONDAI	PGI ROHTAK EXPIRED ON 21.03.2024	60%	Company	100000	100000	100000	On dated 21-03-2024	500000	On dated 27-03-2024	600000	Paid Amount 600000/-						

Deputy Labour Commissioner (Welfare)  
Gurgaon

Final for 03 to letter No. DRCW/CCM/255 dated 15.07.2024

Sl. No.	NAME	WILLAGE	EXPIRED AT PGI ROHTAK	75%	Company	100000	100000	500000	600000	Paid Amount			
8	RAMU	FEWARU	SHIVAM	VILLAGE SEWAL POST-KAKARA KHOR SEWALE DISTRICT- GORAKH PUR (UP)	273401	EXPIRED AT PGI ROHTAK ON 19.03.24	75%	Company	100000	On dated 21-03-2024	On dated 27-03-2024	600000	Paid Amount 600000/-
9	GHANASHA YN	TOTA RAM	SHIVAM	VILLAGE SIKRON A POST-SIKRON ARI DISTRICT-HARDOL (UP)	241001	EXPIRED AT SAFDARJ UNG. NEW DELHI (DELHI) ON 22.03.2024	Above 75%	Company	200000	On dated 21-03-2024	On dated 05-04-2024	700000	Paid Amount 700000/-
10	PANKAJ	WLAJ BAHADUR	SHIVAM	VILLAGE KAPORP URA. DIS TRCT. HARDOL (UP)		EXPIRED AT SAFDARJ UNG. NEW DELHI (DELHI) ON 19.03.2024	Above 75%	Company	200000	On dated 21-03-2024	On dated 05-04-2024	700000	Paid Amount 700000/-
11	NEERAJ	BAL RAM	SHIVAM	VILLAGE		PGI ROHTAK	Above 75%	Company	200000	200000	500000	700000	Paid Amount

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For Deputy Labour Commissioner (Welfare)

9 0

13	SURYA MOHAN	SHIV KUMAR	INCREDI BLE MANPOW ERFORC E	VILLAGE SOHJIAN DIHAMM A DIST- MUJAF ARPUR (BIHAR)	PGI ROHTAK expired on 23.03.2024	70%	Company	100000	100000	On dated 21-03-2024	Under Process for Rs. 500000	100000	Paid Amount 100000/-	Death certificate not available & Family member not provide any document
13	KANHIYA KUMAR	SHRI RAM MATHO	INCREDI BLE MANPOW ERFORC E	VILLAGE SANICH ANDA, DI STRICT- SARAN (BIHAR) PIN- 841419	SAFDARJ UNG, NEW DELHI EXPIRED ON 28.03.2024	51-75%	Company	100000	100000	On dated 21-03-2024	On dated 08-04-2024	500000	Paid Amount 500000/-	
14	VILAY	BAL KISHAN	SHIVAM	VILLAGE BAKHIRA RIDIST- BAKHRAI CH(UP) 271855	EXPIRED AT SAFDARJ UNG, NEW DELHI (DELHI) 19.03.2024	Above 75%	Company	200000	200000	On dated 21-03-2024	On dated 05-04-2024	500000	700000	Paid Amount 700000/-

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Deputy Labour Commissioner (Welfare)  
Gurugram

for

Signature

Final No 15 to letter No. JAC/WMY/CG-V/285 dated 19-07-2024

Sl No	Name	Address	POI	ED%	Company	100000	100000	%Gross	600000	Past Amount	RTGS FAILURE	RTGS FAILURE & Death certificate not available & Family member not provide any document
15	ANARJEE	LALMAN	SHIVAY							600000	RTGS FAILURE	
			POI ROHTAK expired on 20-03-2024				0	21-03-2024	On dated 16-04-2024	600000	RTGS FAILURE	
16	MUKESH	NAJUSINGH	INCREDIBLE MANPOWER ERFORCE	60%	Company	100000	0			0	RTGS FAILURE	
			POI ROHTAK LAMA AND 29-03-2024 EXPIRED AT KASGANJ ON 28-03-2024				0		Under Process for Compensation	0	RTGS FAILURE	

*for*  
 Deputy Labour Commissioner (Welfare)  
 Gurugram

## Status of Compensation given by Welfare Board to Injured Person (SI No 17-39)

Form No. D/C/W/F/COM/785 dated 19-07-2024

Sl No	Name	Injured's Name	Contractor	Address	Treatment of	% of cure	Treatment in cost bear by individual or Company	Compensation sanction initially at the time of accident	Compensation paid initially at the time of accident	Total Compensation on After discharge	Status of Compensation	Remarks Paid with date Pending with reason
17	RATILAL	TRILOK SINGH	INCREDIBLE MANPOWER ERECTOR	VILL. MADARIA DISTRICT GORAKH PUR (UP) PIN-273402	DISCHARGED FROM PGI ROHTAK ON 01.05.2024	60%	COMPANY	100000/-	100000/- On dated 21-03-2024	100000/-	Paid 100000/- Pending Nil	Pending due to RTGS FAILURE
18	ROHIT	SUNIL KUMAR	ASHWANI	ARJUN NAGAR, B ASAUNA, BAHRAIC HILIP, PIN-271825	DISCHARGED FROM REWARI	60%	COMPANY	100000/-	0	0	Pending due to RTGS FAILURE	Pending due to RTGS FAILURE
19	RAHUL	SUNIL KUMAR	ASHWANI	VILLAGE ARJUN NAGAR, DISTRICT BAHRAIC HILIP, PIN-271825	DISCHARGED FROM REWARI	60%	COMPANY	100000/-	100000/- On dated 21-03-2024	100000/-	Paid 100000/- Pending Nil	Pending due to RTGS FAILURE

for Deputy Labour Commissioner (Welfare)  
Gurgaon

Sl. No.	Name	Category	Grade	Age	Discharge	Rate	Comp	Amount	On dated	Balance	Status
20	RAKESH SAHU	JACDISH	LIFELON G	VILLAGE- BAOAGA NJ POST	DISCHARG E ON 24.03.24 FROM REWARD	40%	COMPA NY	50000/-	50000/- On dated 21-03-2024	50000/-	Paid 50000/- Pending Nil
21	MANISH PRAKASH	RAM	INCREDI BLE MANPOW ERFORC E	VILLAGE- GARM TIYASIA (BIHAR) PIN 802112	DISCHARG E ON 10.04.24 CIVIL HOSPITAL REWARD	40%	COMPA NY	50000/-	50000/- On dated 21-03-2024	50000/-	Paid 50000/- Pending Nil
22	VIKAS	JAI KUMAR	INCREDI BLE MANPOW ERFORC E	VILL- RANDEHR A, DISTRI CT- BHOJPU R (BIHAR) PIN- 8023-1	DISCHARG E FROM PGI ROHTAK ON 11.04.2024	25%	COMPA NY	50000/-	50000/- On dated 21-03-2024	50000/-	Paid 50000/- Pending Nil
23	DHARME NDRKA RAY	DHUREND RA RAY	INCREDI BLE MANPOW ERFORC E	VILLAGE- CHORAMA DISTRICT -SIWAN BHAGWA NPUR HAT (BIHAR) PIN- 841403	DISCHARG E ON 20.05.2024 FROM PGI ROHTAK	30%	COMPA NY	50000/-	50000/- On dated 21-03-2024	50000/-	Paid 50000/- Pending Nil

Final to be letter No. DL(CW)/GGW/285 dated 19-07-2024

for Deputy Labour Commissioner (Welfare)  
Office  
Gumugram

24	SONVE R	KALYAN SINGH	INCREDIBLE MANPOWER ERFORGE	VILLAGE- BADAMPUR DISTRICT BULANDS HAHR (UP)	DISCHARG E FROM VERVA NURSING HOME DHARUHE RA	20%	COMPA NY	50000/-	50000/- On dated 21-03-2024	50000/-	Paid 50000/- Pending Nil
25	ARVIND	CHADI LAL	ASHWANI	VILLAGE- JANAGI KA PURWA, HAKOLLA DISTRICT- FAIZABA DUP) PIN- 225468	PGI ROHTAK DISCHARG E ON 29.04.2024	20%	COMPA NY	50000/-	50000/- On dated 21-03-2024	50000/-	Paid 50000/- Pending Nil
26	MUKESH	RAJESH	ASHWANI	GOVINDA PUR MUKREL A, DIST- BAI RAIC HUP) 271851	DISCHARG E ON 24.03.24 FROM REWARI	30%	COMPA NY	50000/-	50000/- On dated 21-03-2024	50000/-	Paid 50000/- Pending Nil
27	HARITES H	SHREI RAM	ASHWANI	VILLAGE- JANIKKA PURWA JAKRAUL 1, DISTRICT- FAIZABA DUP) PIN	DISCHARG E FROM REWARI	15%	COMPA NY	50000/-	50000/- On dated 21-03-2024	50000/-	Paid 50000/- Pending Nil

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For Deputy Labour Commissioner (Welfare)  
Gurgaon

28	SANJAY	RANI KISHAN	ASHWANI	225408	VILLAGE S POST BHAGRAI DIST GONDAL P)	DISCHARG E FROM VERVA NURSING HOME DIHARUHE RA	40%	COMPA NY	50000/-	50000/- On dated 21-03-2024	50000/-	Paid 50000/- Pending Nil	
29	SANGI	NEELA	ASHWANI		AUDABU LBUL DIS T- BAHPALC HUP) 271802	DISCHARG E ON 23.03.24 FROM REWARI	30%	COMPA NY	50000/-	0	0	Pending due to RTGS FAILURE	RTGS FAILURE
30	SONU	SHIVKUMAR	ASHWANI		VILLAGE KPOST- GAUDHE E FUSAI ISHANKA GAR DIST- KHERLU P) 261507	DISCHARG E ON 24.03.24 FROM REWARI	15%	COMPA NY	50000/-	50000/- On dated 21-03-2024	50000/-	Paid 50000/- Pending Nil	
31	MAHABH R	GAUR SHANKAR	ASHWANI		NAYA BASUN A.MAFI BAHAKAI CH DIST NEWADIA UP) 2771825	DISCHARG E ON 23.03.24 FROM HEWARI	20%	COMPA NY	50000/-	50000/- On dated 21-03-2024	50000/-	Paid 50000/- Pending Nil	

Form to be returned to: DIRECTOR/Genl/285 dated 19.02.2024

*[Signature]*  
 P. S. LADVA, Deputy Secretary, Health &  
 Family Welfare

33	PRITAM KUMAR	RAM SHYAM	SHIVAM	VILLAGE- JANGI KA PURWA JARKHAUL DISTRICT FAZABA DUP) PIN- 225408	DISCHARG E ON 15.04.24 CIVIL HOSPITAL REWARI	35%	COMPA NY	50000/-	50000/-	50000/- On dated 21-03-2024	50000/-	Paid 50000/- Pending Nil
34	RAJ KUMAR	RADHE SHYAM	SHIVAM	VILLAGE- SEJHA RETAOAL SINGHTA RABGANJ DIST- GONDALU PI PIN, 273403	DISCHARG E ON 23.03.24 FROM REWARI	30%	COMPA NY	50000/-	50000/-	50000/- On dated 21-03-2024	50000/-	Paid 50000/- Pending Nil
35	SANJAY	JAGAN NATH	SHIVAM	VILLAGE- & POST- BHAGRAI DIST- GONDALU P)	DISCHARG E FROM REWARI	20%	COMPA NY	50000/-	50000/-	50000/- On dated 21-03-2024	50000/-	Paid 50000/- Pending Nil

Enc to 14 is letter No. DUC(W)/GGW/285 dated 19-07-2024

for Deputy Labour Commissioner (Welfare)  
Gurugram

सहायक निदेशक  
औद्योगिक सुरक्षा एवं स्वास्थ्य  
रेवाड़ी।

सेवा में

उपायुक्त महोदय  
रेवाड़ी।

क्रमांक: 703

दिनांक: 08.07.2024

विषय:- M/s Life Long Pvt. Ltd, accident occurred on 16.03.2024, Hon'ble NGT case OA 375/2024.

महोदय

उपरोक्त विषय पर आपके कार्यालय के पत्र क्रमांक 6323-24/एल0एफ0ए0 दिनांक 02.07.2024 के संदर्भ में।

विषय संबंध में आप द्वारा मांगी गई सूचना बिन्दुवार निम्नवार है-

बिन्दू नं. 1 जवाब :- आपके पत्र क्रमांक 6157-6158/एल0एफ0ए0 दिनांक 27.03.2024 की अनुपालना हेतु कंपनी को अद्योहस्ताक्षरी कार्यालय के पत्र क्रमांक 320 दिनांक 27.03.2024 को उनके कारखाना परिसर का गहन सुरक्षा ऑडिट National Safety Council के द्वारा करने की सलाह दी गई थी और रिपोर्ट की प्रति अद्योहस्ताक्षरी एवं उपायुक्त महोदय के कार्यालय में भेजने के लिए कक्षा गया था जो कि कंपनी द्वारा भेज दी गई थी जिसकी प्रति संलग्न है।

बिन्दू नं. 2 जवाब :- M/s Lifelong India Ltd., Plot No. 76, Khasra No. 5//20,21,6//15/2,16, 25 At Village Dharuhera, District-Rewari (HR.) को अद्योहस्ताक्षरी कार्यालय के पत्र क्रमांक 295 दिनांक 18.03.2024 के अनुसार Prohibition Order जारी कर दिये गये थे। जिसकी प्रति संलग्न है।

बिन्दू नं. 3 जवाब :- पत्र क्रमांक 395 दिनांक 15.04.2024 द्वारा भेजी गई सूचना कि वर्तमान संशोधित स्थिति रिपोर्ट कार्यालय के पत्र क्रमांक 702 दिनांक 08.07.2024 संलग्न है।

बिन्दू नं. 4 जवाब :- यह बिन्दू सहायक श्रम आयुक्त, रेवाड़ी से संबंधित है।

बिन्दू नं. 5 जवाब :- यह बिन्दू सहायक श्रम आयुक्त, रेवाड़ी से संबंधित है।

बिन्दू नं. 6 जवाब :- यह बिन्दू सहायक श्रम आयुक्त, रेवाड़ी से संबंधित है।

सहायक निदेशक  
औद्योगिक सुरक्षा एवं स्वास्थ्य  
रेवाड़ी।

## Order

TO

Sh. Vijay Kumar (Occupier)

Sh. Sandeep Bhat (Factory Manger)

M/s Lifelong India Ltd.

PLOT NO -76, KHASRA NO. 5//20,21,6//15/2, 16, 25 AT VILLAGE DHARUHERA,  
SECTOR-6 DHARUHERA, DISTRICT- REWARI (HR.),

No. 295

Dated: 18-03-2024

Subject: Prohibition Order in respect of M/s Lifelong India Ltd. PLOT NO -76, KHASRA NO. 5//20,21,6//15/2, 16, 25 AT VILLAGE DHARUHERA, SECTOR-6, DHARUHERA, DISTRICT- REWARI (HR.), under section-9 and section-40/41H of the Factories Act 1948.

I, Er. Dinesh Yadav, Assistant Director (IS&H), Rewari inspected your factory under the Factories Act 1948 on 16.03.2024, 17.03.2024 after an incident of dust collectors explosion incident in which 39 workers has been injured who were working in the Fetting Area.

The cause of the accident is the dust explosion. Dust explosions are the result of high concentrations of combustible dust particles rapidly combusting inside an enclosed space. When mixed with oxygen, these fine particles can be ignited when coming into contact with a spark, metal ember or other ignition source. These five factors (oxygen, heat, fuel, dispersion, and confinement) are known as the "Dust Explosion Pentagon". If one element of the pentagon is missing, an explosion cannot occur. Even materials that do not burn in larger pieces (such as aluminum or iron), given the proper conditions, can be exposable in dust form. The force from such an explosion can cause employee deaths, injuries, and destruction of entire buildings. The incident occurs in the above Factory is the result of metal dust explosion by the lacking of man, management and system fault, which created "Dust Explosion Pentagon".

The following Violation of section/Rules have been found:-

1. The grinding, buffing and polishing machines are shifted from middle portion of the C block to the Fetting Area (South west corner of C Block). The building plans of this addition and installation of this machinery not got approved from the Chief Inspector of Factories, Haryana.

This is the violation of Section 6 of the Factories Act, 1948 and rule 3-A of the Punjab Factory Rule 1952.

2. Safety of buildings and machinery: As the building plant and machinery in the Fetting Area and the dust collectors is dangerous and has been cordoned off by the district administration. Only the authorized persons are allowed to enter this area.

If it appears to the Inspector that the use of any building or part of a building or any part of the ways, machinery or plant in a factory involves imminent danger to human life or safety, he may serve on the occupier or manager or both of the factory an order in writing prohibiting its use until it has been properly repaired or altered.

This is violation of section 40

3. The management fails to ensure safety of the workers while they are at work and fails to maintain the machinery and the equipment in such a manner as to cause risk of life or of bodily injury.

This is violation of Section 7A of the Factories Act 1948 read with Rule 66B of the PER 1952.

4. Examination of dust equipment—(a) All equipment for the extraction or suppression of dust shall at least once in every six months be examined and tested by a competent person, and any defect disclosed by such examination and test shall be rectified as soon as practicable. No such record shown by the management at the time of inspection.  
(b) A register containing particulars and tests shall be kept in Form No. 38 not shown during the inspection.

This is the violation of Section 6 of the Factories Act, 1948 and rule 55, SCHEDULE-V of the Punjab Factory Rule 1952.

Keeping in view the above observations, It is implicative that the work being carried out under such condition is acutely dangerous to the life, safety and health of the factory workers. Hence in exercise of the powers conferred upon us under section 9 and section 40/ 41 H of the factories act 1948. I Serve upon you this notice and prohibit you in writing from employing workers in the Fetting Area of C BLOCK of the factory until the remedial measures against the above cited violation are taken to ensure safety and life of workers.

You are further directed to submit the compliance report citing the corrective action taken to regard weekly to this office and in the office of the chief Inspector of factories, Haryana, Chandigarh. The work on the above cited area in the factory be restored only after due permission of the chief Inspector of factories. Any disobedience of this prohibition order shall be punishable by legal action under section 188 of the IPC 1860 (45 of 1860) against the occupier.



Issued to \_\_\_\_\_ on 18.03.2024 under my seal and signature.

*[Signature]*  
Assistant Director  
Industrial Safety & Health  
Rewari

No.: 296-302 Dated: 18-03-2024

A Copy is forwarded to the following:-

1. Chief Inspector of Factories, Haryana, Chandigarh for kind information and necessary action.
2. Deputy Commissioner, Rewari
3. Superintendent of Police, Rewari
4. Additional Labour Commissioner NCR, Gurugram
5. Sub-Divisional Magistrate, REWARI
6. Joint Director (IS&H) GURUGRAM & Deputy Director (IS&H) GURUGRAM II
7. SHO, Police Station of the Dharuhera for necessary enforcement of the orders.

*[Signature]*  
Assistant Director  
Industrial Safety & Health  
Rewari

Received  
*[Signature]*  
MHC  
PS DHR  
19-3-2024



Received  
*[Signature]*  
19/3/24  
S. Kumar  
0272004245



From

Chief Inspector of Factories,  
Haryana Chandigarh

To

The Occupier/Employer  
M/s Lifelong India Ltd,  
Plot no- 76, Khasra no. 5//20, 21, 6//15/2, 16, 25 at  
Village- Dharuhera, Sector-6, Rewari

No- 1778

Dated- 22.05.24.

**Subject: - Regarding Prohibition order in respect of M/s Lifelong India Ltd, Plot no- 76, Khasra no. 5//20, 21, 6//15/2, 16, 25 at Village- Dharuhera, Sector-6, Rewari Under Section 9 and section 40/41H of the Factories Act, 1948.**

On the subject cited above,

It is intimated that your request through E-mail dated 16.05.2024 regarding employment of workers for making compliance of violations pointed out in the Prohibition Order dated 8.03.2024 has examined. In this regard you are hereby permitted to employ upto 15 workers/persons for making compliance submitted to condition that you will take all necessary precautions for the safety of the workers/persons under adequate supervision.

Further, it is directed to submit the compliance report after making all the compliances.

Endst. No. 1779

*[Signature]*  
For Chief Inspector of Factories,  
Haryana Chandigarh -  
Dated- 22.05.24

A copy is forwarded to Deputy Director, IS&H Gurugram-2 for information and necessary action.

*[Signature]*  
For Chief Inspector of Factories,  
Haryana Chandigarh

Worthy Deputy Commissioner  
 Rewari.  
 No. 702 Date: 08-07-2024

Subject: Reply of "Notice of hearing Suo Moto matter" of your letter no. 6194-6197 dated 15-04-2024.

Point 1: List of the employees injured in accident. The Present status of injured workers. Who is bearing the cost of treatment of injured workers?

Reply: This is related to Labour Welfare Officer, Rewari and Assistant Labour Commissioner, Rewari.

Point 2 : Who is liable to inspect the industry/ equipment periodically to avoid such accident? Whether concerned department inspected the same on time.

Reply: As per policy the company was inspected on dated 20-07-2021, the inspection report (Lifelong inspection Report Factory Act) is in attachment enclosed. The Inspection/ Accident enquiry has been done by DD (IS&H), Gurugram-2 vide letter no 464 dated 19.03.2024 (Copy attached). Prosecution has been launched in Hon'ble Court of C.J.M., Rewari By AD (IS&H), Rewari vide letter no. 437 dated 30.04.2024 (Copy attached).

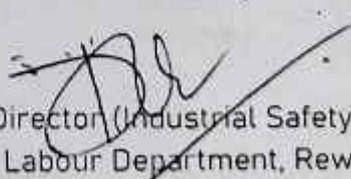
Point 3: What remedies are available with the concerned department, if such accident took place?

Reply: As directorate of Industrial safety & Health is an enforcement and advisory body, the safety awareness programmes and Factory Act 1948 inspections conducted by the department.

Point 4: Weather any compensation has been provided to the affected employees?

Reply: This is related to Labour Welfare Officer, Rewari.

Yours Sincerely

  
 Assistant Director (Industrial Safety & Health)  
 Labour Department, Rewari.

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Accident Enquiry

From

Deputy Director  
Industrial Safety & Health  
Gurugram-II

To

Chief Inspector of Factories  
Haryana Chandigarh

No. 464

Dated: 19/03/2024

Subject:

Fatal/Serious Accident Enquiry of fire incident occurred in M/s Lifelong India Pvt. Ltd. Plot no. 76 & Khasra No. 5//20, 21, 6//15/2, 16, 25 at village Dharuhera, Sector- 6, Dharuhera, Distt. Rewari

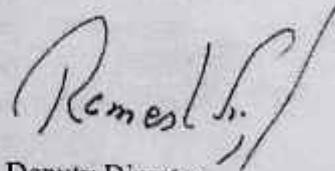
On the subject cited above,

Please find enclosed herewith the Fatal/Serious Accident Enquiry of fire incident occurred , which was occurred on 16.03.2024 in M/s Lifelong India Pvt. Ltd. Plot no. 76 & Khasra No. 5//20, 21, 6//15/2, 16, 25 at village Dharuhera, Sector- 6, Dharuhera, Distt. Rewari. The fatal/serious accident enquiry is being sent to you for further necessary action.

This is for your information and further necessary action please.

Encl:-

Fatal/Serious Accident Enquiry



Deputy Director  
Industrial Safety & Health  
Gurugram-II

**ACCIDENT ENQIRY REPORT**  
**(Under The Factories Act, 1948)**

By Deputy Director, IS&H, Gurugram-II

Name of the Factory : M/s Lifelong India Private Limited,  
Plot No. 76 &, Khasra No. 5//20, 21, 6//15/2, 16, 25  
Sector-6, Dharuhera, District Rewari

Name of Occupier : Sh. Vijay Kumar

Name of Manager : Sh. Sandeep Bhat

I. Name of the deceased &  
injured workers:

- |                          |                        |
|--------------------------|------------------------|
| i. Sh. Rakesh Sahu-      | (Age Appox 37 Years)   |
| ii. Sh. Ajay-            | (Age Appox 28 Years)   |
| iii. Sh. Manish-         | (Age Appox 24 Years)   |
| iv. Sh. Mukesh-          | (Age Appox 26 Years)   |
| v. Sh. Rati Lal-         | (Age Appox 39 Years)   |
| vi. Sh. Sallu-           | (Age Appox.- 20 Years) |
| vii. Sh. Suryamohan Jha- | (Age Appox 37 Years)   |
| viii. Sh. Vikas-         | (Age Appox 24 Years)   |
| ix. Sh. Dharmendra Ray-  | (Age Appox 30 Years)   |
| x. Sh. Kanhiya Kumar-    | (Age Appox 24 Years)   |
| xi. Sh. Somveer-         | (Age Appox 32 Years)   |
| xii. Sh. Arvind-         | (Age Appox 28 Years)   |
| xiii. Sh. Mukesh-        | (Age Appox 18 Years)   |
| xiv. Sh. Haritesh Kumar- | (Age Appox 27 Years)   |
| xv. Sh. Rohit-           | (Age Appox 20 Years)   |
| xvi. Sh. Sanjay-         | (Age Appox 22 Years)   |
| xvii. Sh. Sonaj-         | (Age Appox 29 Years)   |
| xviii. Sh. Sonu-         | (Age Appox 19 Years)   |
| xix. Sh. Mahabir-        | (Age Appox 23 Years)   |
| xx. Sh. Amarjeet-        | (Age Appox 42 Years)   |
| xxi. Sh. Daya Shankar-   | (Age Appox 37 Years)   |
| xxii. Sh. Devanad-       | (Age Appox 27 Years)   |
| xxiii. Sh. Divesh-       | (Age Appox 22 Years)   |
| xxiv. Sh. Ghanshayam-    | (Age Appox 29 Years)   |
| xxv. Sh. Manoj-          | (Age Appox 26 Years)   |
| xxvi. Sh. Pankaj-        | (Age Appox 19 Years)   |
| xxvii. Sh. Pritam-       | (Age Appox 27 Years)   |
| xxviii. Sh. Raj Kumar-   | (Age Appox 24 Years)   |
| xxix. Sh. Ramu-          | (Age Appox 30 Years)   |
| xxx. Sh. Sontosh-        | (Age Appox 26 Years)   |
| xxxi. Sh. Vijay-         | (Age Appox 38 Years)   |
| xxxii. Sh. Neeraj-       | (Age Appox 28 Years)   |
| xxxiii. Sh. Sanjay-      | (Age Appox 42 Years)   |
| xxxiv. Sh. Anil Kumar-   | (Age Appox 28 Years)   |

xxxv. Sh. Sachin Verma-	(Age Appox 22 Years)
xxxvi. Sh. Mulayam-	(Age Appox 23 Years)
xxxvii. Sh. Rajesh-	(Age Appox 42 Years)
xxxviii. Sh. Suraj-	(Age Appox 20 Years)
xxxix. Sh. Rahul-	(Age Appox 21 Yrs)

2. Date & time of Accident : 16.03.2024 at about 5:40 P.M.

3. ESI No.	:	i. Sh. Rakesh Sahu-	6105920189
		ii. Sh. Ajay-	6927793770
		iii. Sh. Manish-	6929396245
		iv. Sh. Mukesh-	6934528798
		v. Sh. Ratilal-	6928820468
		vi. Sh. Sallu-	6933732679
		vii. Sh. Suryamohan Jha-	6932002826
		viii. Sh. Vikas-	6932558673
		ix. Sh. Dharmendra Ray-	6930217641
		x. Sh. Kanhiya Kumar-	6933370123
		xi. Sh. Somveer-	1507276803
		xii. Sh. Arvind-	6934103768
		xiii. Sh. Mukesh-	6934312441
		xiv. Sh. Haritesh Kumar-	6934554318
		xv. Sh. Rohit-	6933091877
		xvi. Sh. Sanjay-	6934208801
		xvii. Sh. Sonaj-	6934554056
		xviii. Sh. Sonu-	6934554017
		xix. Sh. Mahabir-	6934554005
		xx. Sh. Amarjeet-	6932782430
		xxi. Sh. Dayashankar-	6932882282
		xxii. Sh. Devanad-	6934551637
		xxiii. Sh. Divesh-	6932667231
		xxiv. Sh. Ghanshayam-	6928343414
		xxv. Sh. Manoj-	6928979600
		xxvi. Sh. Pankaj-	6932667267
		xxvii. Sh. Pritam-	6932667274
		xxviii. Sh. Raj Kumar-	6928979619
		xxix. Sh. Ramu-	6933385050
		xxx. Sh. Sontosh-	6932667343
		xxxi. Sh. Vijay-	6934042523
		xxxii. Sh. Neeraj-	6933982697
		xxxiii. Sh. Sanjay-	6932782477
		xxxiv. Sh. Anil Kumar-	6932666804
		xxxv. Sh. Sachin Verma-	6932782416

xxxvi. Sh. Mulayam-	6929632298
xxxvii. Sh. Rajesh-	6932667286
xxxviii. Sh. Suraj-	6932750289
xxxix. Sh. Rahul-	6934554253

## 4. Home Address

- i. Sh. Rakesh Sahu S/o Sh. Jagdish Present-  
Ward No -14, Harinagar, Dharuhera, District Rewari  
**Permanent address**-Village Badaganj, Post- Tehsroli  
District Jhansi (Uttar Pradesh)
- ii. Sh. Ajay S/o Sh. Shivcharan- Village-Usaneedha District-  
Mainpuri (Uttar Pradesh)
- iii. Sh. Manish S/o Sh. Ram Prakash- Village- Garm Tiwara  
(Bihar) 802132
- iv. Sh. Mukesh S/o Sh. Nathu Singh-Akurri Salempur  
Kashganh (Uttar Pradesh) 207403
- v. Sh. Ratilal S/o Sh. Trilok Nath, Village- Madaria  
Gorakhpur (Uttar Pradesh) 273402
- vi. Sh. Sallu S/o Sh. Harinder – Chainpur Saran, Bihar
- vii. Sh. Suryamohan Jha S/o Sh. Shive Kumar. Village-  
Muzaffarpur Bihar
- viii. Sh. Vikas S/o Sh. Jai Kumar - Village- Bhojpur Bihar
- ix. Sh. Dharmendra Ray S/o Sh. Dhurendra Ray – Chorma  
Siwan Bhagwanpur Hat (Bihar) 841406
- x. Sh. Kanhiya Kumar S/o Sh. Ram Matho, Village-  
Sanichanda Saran (Bihar) 841419
- xi. Sh. Somveer S/o Sh. Kalyan Singh- Village- Bababpurdi-  
Bulandshahar (Uttar Pradesh)
- xii. Sh. Arvind S/o Sh. Chadi Lal - Village-Jhakoli  
(Uttar Pradesh)
- xiii. Sh. Mukesh S/o Ramesh - Village-Kukeoli  
(Uttar Pradesh)
- xiv. Sh. Haritesh Kumar S/o Shri Ram - Village-Jagikapura  
(Uttar Pradesh)
- xv. Sh. Rohit S/o Sunil Kumar – Arjun Nagar Basauna  
Bahraich (Uttar Pradesh) PIN 271825
- xvi. Sh. Sanjay S/o Ram Kisan - Village- Puchh Devri  
(Uttar Pradesh)
- xvii. Sh. Sonaj S/o Nbulu - Allyabulbul
- xviii. Sh. Sonu S/o Shiv Kumar – Village –Govindpur Bagh  
(Uttar Pradesh)
- xix. Sh. Mahabir S/o Gauri Shankar- Arjun Nagar, District-  
Bahraich (Uttar Pradesh)
- xx. Sh. Amarjeet S/o Lalman - R/O Jahajirparwa

- (Uttar Pradesh)
- xxi. Sh. Dayashankar S/o Ghanshyam - B-1/120 Nand Nagri  
Mandoli Saboli, North East Delhi PIN 110093
- xxii. Sh. Devanad S/o Ram Garib - Village Sanija  
(Uttar Pradesh)
- xxiii. Sh. Divesh S/o Bhanu Pratap - Village -Kaporpura  
(Uttar Pradesh)
- xxiv. Sh. Ghanshayam S/o Tota Ram - Village -Sikrona  
(Uttar Pradesh)
- xxv. Sh. Manoj S/o Ram Singh - District- Gonda  
(Uttar Pradesh)
- xxvi. Sh. Pankaj S/o Vijay Bahadur - Village-Kaporpura  
(Uttar Pradesh)
- xxvii. Sh. Pritam S/o Ram Rattan - Village-Jhakoli  
(Uttar Pradesh)
- xxviii. Sh. Raj Kumar S/o Radhe Shyam - Village-Fijipur,  
Likhpora, Tehsil-Taravganj, District Gonda (Uttar Pradesh)
- xxix. Sh. Ramu S/o Pwaru - Village Sewal Post Kakarakhor  
Sewal District Gorakhpur
- xxx. Sh. Sontosh S/o Krishan Lal - Village-Jhakoli  
(Uttar Pradesh)
- xxxi. Sh. Vijay S/o Balkishan - Village Jhakoli District  
Faizabad (Uttar PradeshP) PIN 225408
- xxxii. Sh. Neeraj S/o Balram- Village-Gokulpur, Tehsil-  
Bahraich, Rupadiha (Uttar Pradesh) 271881
- xxxiii. Sh. Sanjay S/o Jagan Nath- Village & Post Bhagrai  
District Gonda (Uttar Pradesh)
- xxxiv. Sh. Anil Kumar S/o Ram Garib- Village -Fijipur,  
Likhpora, Tehsil-Taravganj District Gonda (Uttar Pradesh)
- xxxv. Sh. Sachin Verma S/o Santram - Village -Fijipur,  
Likhpora, Tehsil-Taravganj District Gonda (Uttar Pradesh)
- xxxvi. Sh. Mulayam S/o Ramchander- Village Bhasender  
Kala, Tehsil-Neja, District Prayagraj (Uttar Pradesh)
- xxxvii. Sh. Rajesh S/o Ramsabd - Village Jhakoli  
(Uttar Pradesh)
- xxxviii. Sh. Suraj S/o Kanhaiyalal - Village Jhakoli  
(Uttar Pradesh)
- xxxix. Sh. Rahul S/o Sunil - Arjun Nagar, District Bahraich  
(Uttar Pradesh)

## 5. Usual Occupation

- |                     |            |
|---------------------|------------|
| i. Sh. Rakesh Sahu- | Supervisor |
| ii. Sh. Ajay-       | Operator   |
| iii. Sh. Manish-    | Operator   |

iv. Sh. Mukesh-	Operator
v. Sh. Ratilal-	Helper
vi. Sh. Sallu-	Helper
vii. Sh. Suryamohan Jha-	Operator
viii. Sh. Vikas-	Operator
ix. Sh. Dharmendra Ray-	Operator
x. Sh. Kanhiya Kumar-	Helper
xi. Sh. Somveer-	Operator
xii. Sh. Arvind-	Operator
xiii. Sh. Mukesh-	Helper
xiv. Sh. Haritesh Kumar-	Operator
xv. Sh. Rohit-	Operator
xvi. Sh. Sanjay-	Operator
xvii. Sh. Sonaj-	Operator
xviii. Sh. Sonu-	Operator
xix. Sh. Mahabir-	Helper
xx. Sh. Amarjeet-	Helper
xxi. Sh. Dayashankar-	Operator
xxii. Sh. Devanad-	Helper
xxiii. Sh. Divesh-	Helper
xxiv. Sh. Ghanshayam-	Helper
xxv. Sh. Manoj-	Helper
xxvi. Sh. Pankaj-	Helper
xxvii. Sh. Pritam-	Operator
xxviii. Sh. Raj Kumar-	Helper
xxix. Sh. Ramu-	Operator
xxx. Sh. Sontosh-	Helper
xxxi. Sh. Vijay-	Helper
xxxii. Sh. Neeraj-	Helper
xxxiii. Sh. Sanjay-	Operator
xxxiv. Sh. Anil Kumar-	Operator
xxxv. Sh. Sachin Verma-	Operator
xxxvi. Sh. Mulayam-	Helper
xxxvii. Sh. Rajesh-	Helper
xxxviii. Sh. Suraj-	Operator
xxxix. Sh. Rahul-	Helper

6. Occupation at time of Accident	i. Sh. Rakesh Sahu-	Supervisor
	ii. Sh. Ajay-	Operator
	iii. Sh. Manish-	Operator
	iv. Sh. Mukesh-	Operator
	v. Sh. Ratilal-	Helper
	vi. Sh. Sallu-	Helper
	vii. Sh. Suryamohan Jha-	Operator
	viii. Sh. Vikas-	Operator
	ix. Sh. Dharmendra Ray-	Operator

x. Sh. Kanhiya Kumar-	Helper
xi. Sh. Somveer-	Operator
xii. Sh. Arvind-	Operator
xiii. Sh. Mukesh-	Helper
xiv. Sh. Haritesh Kumar-	Operator
xv. Sh. Rohit-	Operator
xvi. Sh. Sanjay-	Operator
xvii. Sh. Sonaj-	Operator
xviii. Sh. Sonu-	Operator
xix. Sh. Mahabir-	Helper
xx. Sh. Amarjeet-	Helper
xxi. Sh. Dayashankar-	Operator
xxii. Sh. Devanad-	Helper
xxiii. Sh. Divesh-	Helper
xxiv. Sh. Ghanshayam-	Helper
xxv. Sh. Manoj-	Helper
xxvi. Sh. Pankaj-	Helper
xxvii. Sh. Pritam-	Operator
xxviii. Sh. Raj Kumar-	Helper
xxix. Sh. Ramu-	Operator
xxx. Sh. Sontosh-	Helper
xxxi. Sh. Vijay-	Helper
xxxii. Sh. Neeraj-	Helper
xxxiii. Sh. Sanjay-	Operator
xxxiv. Sh. Anil Kumar-	Operator
xxxv. Sh. Sachin Verma-	Operator
xxxvi. Sh. Mulayam-	Helper
xxxvii. Sh. Rajesh-	Helper
xxxviii. Sh. Suraj-	Operator
xxxix. Sh. Rahul-	Helper

7. Employment Category : Through contractor

8. Whether inform by telegram/telephone or special message received:

Date of receipt in Form No. 18 : 18-03-2024

Date of Enquiry by DD : 16, 17, 18 & 19.03.2024

9. Nature of Injury and Part of Body : Serious burn injury and Sh. Vijay S/o Sh. Balkishan expired on 19.03.2024, early morning during treatment at Safdarganj Hospital New Delhi.

10. Severity of injury : Serious burn injury and one fatal

Medical treatment : i. Sh. Rakesh Sahu- Was admitted in Trauma Center,

Rewari now Discharged

ii. Sh. Ajay- PGI Rohtak

iii. Sh. Manish-	Civil Hospital, Rewari
iv. Sh. Mukesh-	PGI Rohtak
v. Sh. Ratilal-	PGI Rohtak
vi. Sh. Sallu-	PGI Rohtak
vii. Sh. Suryamohan- Jha-	PGI Rohtak
viii. Sh. Vikas-	PGI Rohtak
ix. Sh. Dharmendra Ray-	PGI Rohtak
x. Sh. Kanhiya Kumar-	Safdarganj Hospital New Delhi
xi. Sh. Somveer-	Verma Nursing Home, Dharuhera, Rewari
xii. Sh. Arvind-	PGI Rohtak
xiii. Sh. Mukesh-	Civil Hospital Rewari
xiv. Sh. Haritesh Kumar-	Civil Hospital Rewari
xv. Sh. Rohit-	Civil Hospital Rewari
xvi. Sh. Sanjay-	Civil Hospital Rewari
xvii. Sh. Sonaj-	Civil Hospital Rewari
xviii. Sh. Sonu-	Civil Hospital Rewari
xix. Sh. Mahabir-	PGI Rohtak Discharged
xx. Sh. Amarjeet-	PGI Rohtak
xxi. Sh. Dayashankar-	PGI Rohtak
xxii. Sh. Devanad-	PGI Rohtak
xxiii. Sh. Divesh-	PGI Rohtak
xxiv. Sh. Ghanshayam-	PGI Rohtak
xxv. Sh. Manoj-	PGI Rohtak
xxvi. Sh. Pankaj-	Safdarganj Hospital New Delhi
xxvii. Sh. Pritam-	Civil Hospital Rewari
xxviii. Sh. Raj Kumar-	Civil Hospital Rewari
xxix. Sh. Ramu-	PGI Rohtak
xxx. Sh. Sontosh-	PGI Rohtak
xxxi. Sh. Vijay-	Expired on 19.03.2024 early morning during treatment at Safdarganj Hospital New Delhi
xxxii. Sh. Neeraj-	PGI Rohtak
xxxiii. Sh. Sanjay-	Verma Nursing Home, Dharuhera, Rewari
xxxiv. Sh. Anil Kumar-	Verma Nursing Home, Dharuhera, Rewari
xxxv. Sh. Sachin Verma-	Verma Nursing Home, Dharuhera, Rewari
xxxvi. Sh. Mulayam-	Verma Nursing Home, Dharuhera, Rewari
xxxvii. Sh. Rajesh-	PGI Rohtak
xxxviii. Sh. Suraj-	Civil Hospital Rewari
xxxix. Sh. Rahul-	PGI Rohtak

11. **Phase of Employee working at time of injury:** All the workers named above were working in the buffing and fatling section (working hall) of above said factory premises, deputed for different activities.

12. **Task and Activity at the time of Accident:**

- A) General Type of task: - Yes  
 B) Employee was working: - With Co-worker

13. **Posture of Employee at the time of accident:-** All the workers named above were working in the buffing and fatling section (working hall) of above said factory premises, deputed for different activities.

14. **Supervision at Time of Accident -** Not supervised.

**Report:**

M/s Lifelong India Private Limited, Plot No. 76 & Khasra No. 5//20, 21, 6//15/2, 16, 25, Sector-6, Dharuhera, District Rewari is engaged in the manufacturing of plastic moulded auto components & aluminum die casting auto components. The information regarding the accident in the above mentioned factory was received from the sources on 16-03-2024 late evening. The above said factory was visited by the undersigned along with the concerned Assistant Director, (Industrial Safety & Health)- Rewari on 16-03-2024 and took the statement of Sh. Vikash Kumar (Injured Person admitted at PGI Rohtak for treatment) recorded on 18.03.2024 & Sh. Dharmender (Injured Person admitted at PGI Rohtak for treatment) recorded on dated 19.03.2024 at PGI Rohtak, and Sh. Sandeep Bhat (GM Operation) and the accident inquiry was carried out into the accident. So, as per the spot examination, contents of the statements recorded and circumstantial evidences, it is revealed that:

On 16.03.2024 at about 5:40 P.M., the above said workers, along with the other workers working in the buffing and fatling section (working hall), of the above said factory premises, were deputed in different activities. In the buffing and fatling section (working hall), buffing of the semi finished aluminum auto parts, with the buffing machines were being carrying out, in which aluminum dust is produced during the buffing process in the buffing machine, which was transferred through the pipe lines/duct and finally collected into the dust collector. As per the CCTV recording, the spark generated in one buffing machine (nos. 24), during the process of buffing of the semi finished aluminum auto parts, which (spark) travelled through the connected pipe lines/ducts, along with the aluminum dust particles, toward/inside the dust collector, causing the blast/explosion, in the two dust collectors, along with the spread of fire/flame. The aluminum dust particles along with the flame, resulted into back fire in the buffing and fatling section (working hall) through the connected pipe lines/ducts due to which the workers working in the buffing and fatling section got trapped into the fire/flames, resulting into burn injury/severe burn injury to the above listed workers working in the buffing and fatling section. The affected 39 nos. of workers were taken to the nearby hospitals i.e. the Verma Nursing Homes, Dharuhera, Distt.- Rewari and Civil Hospital Rewari for treatment. As per the condition of Sh. Ajay, Sh. Mukesh, Sh. Ratilal, Sh. Sallu, Sh. Suryamohan Jha, Sh. Vikas, Sh. Dharmendra Ray, Sh. Kanhiya Kumar, Sh. Arvind, Sh. Mahabir, Sh. Amarjeet, Sh. Dayashankar, Sh. Devanand, Sh. Divesh, Sh. Ghanshyam, Sh. Manoj, Sh. Pankaj, Sh. Ramu, Sh. Sontosh, Sh. Vijay, Sh. Neeraj, Sh. Rajesh, Sh. Rahul were referred to the PGI Rohtak for treatment, Sh. Mahavir was discharged from the PGI Rohtak and again as per the condition of

Sh. Kanhiya Kumar, Sh. Ghanshyam, Sh. Pankaj, Sh. Vijay were referred to Safdarganj Hospital New Delhi for treatment. Sh. Somveer, Sh. Sanjay, Sh. Anil Kumar, Sh. Sachin Verma, Mulayam were discharged from the Verma Nursing Home, Dharuhera, District Rewari. Sh. Vijay S/o Sh. Balkishan expired during treatment on 19.03.2024, early morning at Safdarganj Hospital New Delhi. As all of sudden, the spark was generated, during the buffing process, of the semi-finished aluminum auto parts, in the buffing wheel (a part of the buffing machine) due to the contamination of some foreign metal particle in the buffing wheel body, (contamination at the time of the manufacturing of that buffing wheel), resulted in to the blast/explosion, as mentioned above. If the foreign body particle/metal in the buffing wheel could have been detected, before using the buffing wheel, the generation of spark & ultimately even the said accident also would have been avoided. Moreover the necessary instruction, training, etc. were also not rendered to the workers, working in the factory.

#### **Result of Enquiry:**

From the enquiry it is observed that the spark generated in the buffing machine during the buffing process, travel toward the dust collectors, resulted into the blast/explosion, there should be some arrangement to restrict the entry of spark in the dust collector/pipe lines/duct or back fire, as mentioned above, so all the practical measures had not been taken to restrict the spread and affect of the explosion by the provision in the plant or machinery of chokes, baffles, vents are other affective appliances. Also in the above mentioned factory, where the inflammable dust i.e. (aluminum dust) are produced by buffing, grinding or other process, special precaution by grinding or other process, not taken, such as, enclosing the plant, keeping the working hall free from dust and keeping away naked light. So the overall/part of pipe line/ducts, dust collector, etc., are not maintained properly in such a way, as to avoid the blast in dust collector/blew out of the flame and this accident. Moreover the necessary instructions, training, etc. were also not rendered to workers working in the factory.

#### **Violation of Section/Rules:**

1. As the spark was generated in the buffing machine during the buffing process & travelled toward the dust collectors, resulted into the blast/explosion, there should have been some kind of arrangement to restrict the entry of spark in the dust collector/pipe lines/ducts or back fire, as mentioned above. So, all the practical measures had not been taken to restrict the spark and spread & affect the explosion by the provision in the plant or machinery of chokes, baffles, vents or other affective appliances. Also, in the above mentioned factory, where the inflammable dust i.e. aluminum dust was produced by buffing, grinding or other process, special precaution by grinding or other process, was not being taken such as, enclosing the plant, keeping the working hall free from dust and keeping away naked light. So the occupier failed to ensure the health and safety of the workers, while working in the factory.

**This is the violation of Section 7A, 37 of the Factories Act, 1948 and rule 66-B of the Punjab Factory Rule 1952.**

2. In the factory as the spark was generated due to the some foreign metal particle in the buffing wheel section, so the buffing machines along with the buffing wheel were not maintained in such condition, as to detect the foreign body like metal particle, in the body of

Sh. Kanhiya Kumar, Sh. Ghanshyam, Sh. Pankaj, Sh. Vijay were referred to Safdarganj Hospital New Delhi for treatment. Sh. Somveer, Sh. Sanjay, Sh. Anil Kumar, Sh. Sachin Verma, Mulayam were discharged from the Verma Nursing Home, Dharuhera, District Rewari. Sh. Vijay S/o Sh. Balkishan expired during treatment on 19.03.2024, early morning at Safdarganj Hospital New Delhi. As all of sudden, the spark was generated, during the buffing process, of the semi-finished aluminum auto parts, in the buffing wheel (a part of the buffing machine) due to the contamination of some foreign metal particle in the buffing wheel body, (contamination at the time of the manufacturing of that buffing wheel), resulted in to the blast/explosion, as mentioned above. If the foreign body particle/metal in the buffing wheel could have been detected, before using the buffing wheel, the generation of spark & ultimately even the said accident also would have been avoided. Moreover the necessary instruction, training, etc. were also not rendered to the workers, working in the factory.

#### **Result of Enquiry:**

From the enquiry it is observed that the spark generated in the buffing machine during the buffing process, travel toward the dust collectors, resulted into the blast/explosion, there should be some arrangement to restrict the entry of spark in the dust collector/pipe lines/duct or back fire, as mentioned above, so all the practical measures had not been taken to restrict the spread and affect of the explosion by the provision in the plant or machinery of chokes, baffles, vents are other affective appliances. Also in the above mentioned factory, where the inflammable dust i.e. (aluminum dust) are produced by buffing, grinding or other process, special precaution by grinding or other process, not taken, such as, enclosing the plant, keeping the working hall free from dust and keeping away naked light. So the overall/part of pipe line/ducts, dust collector, etc., are not maintained properly in such a way, as to avoid the blast in dust collector/blew out of the flame and this accident. Moreover the necessary instructions, training, etc. were also not rendered to workers working in the factory.

#### **Violation of Section/Rules:**

1. As the spark was generated in the buffing machine during the buffing process & travelled toward the dust collectors, resulted into the blast/explosion, there should have been some kind of arrangement to restrict the entry of spark in the dust collector/pipe lines/ducts or back fire, as mentioned above. So, all the practical measures had not been taken to restrict the spark and spread & affect the explosion by the provision in the plant or machinery of chokes, baffles, vents or other affective appliances. Also, in the above mentioned factory, where the inflammable dust i.e. aluminum dust was produced by buffing, grinding or other process, special precaution by grinding or other process, was not being taken such as, enclosing the plant, keeping the working hall free from dust and keeping away naked light. So the occupier failed to ensure the health and safety of the workers, while working in the factory.

**This is the violation of Section 7A, 37 of the Factories Act, 1948 and rule 66-B of the Punjab Factory Rule 1952.**

2. In the factory as the spark was generated due to the some foreign metal particle in the buffing wheel section, so the buffing machines along with the buffing wheel were not maintained in such condition, as to detect the foreign body like metal particle, in the body of

buffing wheel at the initial stage, as to avoid the spark and ultimately the accident, which was the wrong method of work in the factory.

**This is the violation under rule 66-C of the Punjab Factory Rule 1952.**

(3). An occupational Health centre/dispensary provided in the factory was not as prescribed, as it have only two rooms and no any doctor/staff employed/appointed in the occupational Health centre.

**This is the violation of Section 45 of the Factories Act, 1948 and rule 70-O of the Punjab Factory Rule 1952.**

(4). The workers were allowed to work for more than the prescribed limit of hours, in a day in the factory i.e. from 7:00 AM to 7:00 PM/8:00 AM to 8:00 PM.

**This is the violation of Section 54 of the Factories Act, 1948.**

(5). As in the approved factory building plan from the Chief Inspector of Factories, Haryana Chandigarh, vide approval No. 12215 dated 23.11.2021, the buffing machines, etc. were installed in middle portion of C Block of the factory. But the alteration/addition of the position of the grinding, buffing, fatling machines etc., were made to the fettling area (south-west corner) of C Block of the factory without getting prior approval from the Chief Inspector of Factories, Haryana, Chandigarh. The dust collector position/area also not got approved from the Chief Inspector of Factories, Haryana, Chandigarh. Certificate of stability in Form No. 1-B of the same, also not got accepted from the Chief Inspector of Factories, Haryana, Chandigarh.

**This is the violation of Section 6 of the Factories Act, 1948 and Rule 3-A, 4 of the Punjab Factory Rule 1952.**

(6). All equipments for the extraction or suppression of dust shall at least once in every six months be periodical examined by a competent person, and any defect disclosed during such examination and test, shall be rectified immediately. No such record was shown by the management for the periodical examination of the pipe lines/ducts, dust collector from the competent person, as prescribed, during the accident enquiry.

(b) A register containing particulars and test in Form No. 38 not found during the accident enquiry.

**This is the violation of Section 14 of the Factories Act, 1948 and of Rule 102, Schedule-V of the Punjab Factory Rule 1952.**

(7). Muster Roll register in form No. 25, Register of accident and dangerous occurrence in Form No. 26 not made available at the time of accident enquiry.

**This is the violation of Rule 109 of the Punjab Factory Rule 1952.**

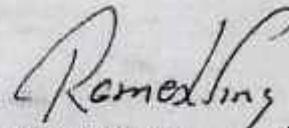
(8). Allowing the workers to work, at such a place without providing any required/appropriate personal protective equipment, such as appropriate apron, etc., in this improper and un-safe working condition, was totally a wrong method of work, which ultimately caused their severe burn injury/death, as explained above. Moreover the necessary instructions, training, etc., were also not rendered to the workers and were also not supervised properly, as to restrict

their improper and un-safe working, which, ultimately resulted into such severe burn injury and caused the death of one worker presently.

**This is the violation of Section 7A of the Factories Act, 1948**

(9). Exits of the factory were not marked with suitable illuminated, with suitable arrangement, such as artificial lighting is to be adopted to maintain the required illumination in case of failure of normal source of electricity supply in the factory.

**This is the violation of Section 38 of the Factories Act, 1948 and of Rule 66 of the Punjab Factory Rule 1952.**



Deputy Director,  
Industrial Safety & Health, Gurugram-II

Place Gurugram  
Date 19-03-2024

DA-

- (1) Statements of Sh. Vikas Kumar (Injured Worker), Sh. Dharmender S/o Sh. Dhurender Ray (Injured Worker) and Sh. Sandeep Bhat (GM Operation).
- (2) Video & Photograph of place of accident.
- (3) Form No. 2

FATAL ACCIDENT

PROSECUTION/COMPLAINT UNDER THE FACTORIES ACT, 1948  
IN THE HON'BLE COURT OF C.J.M. REWARI

Sr. No.	Name and Address of Factory	Section	Rule	Dispatch No. & Date
1.	Sh. Vijay Kumar ----- Occupier Sh. Sandeep Bhat ----- Manager  M/s Lifelong India Private Limited, Plot No. 76 &, Khasra No. 5/20, 21, 6/15/2, 16, 25, Sector-6, Dharuhera, District Rewari	7A,37	66-B	437 30-04-2024
2.	-----Do-----	--	66-C	
3.	-----Do-----	45	70-O	
4.	-----Do-----	54	--	
5.	-----Do-----	6	3-A, 4	
6.	-----Do-----	14	102	
7.	-----Do-----	--	109	
8.	-----Do-----	7A	--	
9.	-----Do-----	38	66	

Assistant Director  
Industrial Safety & Health  
Rewari

9

**IN THE HON'BLE COURT OF LEARNED C.J.M. REWARI**  
**PROSECUTION/COMPLAINT UNDER THE FACTORIES ACT, 1948**  
**State Through Assistant Director (Industrial Safety & Health) Rewari**

Versus

Sh. Vijay Kumar  
 Sh. Sandeep Bhat

----- Occupier  
 ----- Manager

It is submitted as follows:-

That the accused named above are the Occupier and Manager respectively of M/s Lifelong India Private Limited, Plot No. 76 &, Khasra No. 5//20, 21, 6//15/2, 16, 25, Sector-6, Dharuhera, District Rewari, which is covered under the Factories Act.1948.

The fatal accident enquiry in the factory mentioned above was conducted by **Er. Ramesh Singh, Deputy Director (IS&H) Gurugram-II**, on **16, 17, 18 & 19.03.2024** and noticed the following violation under the Factories Act, 1948 and Rules framed there under:-

1. That the, As the spark was generated in the buffing machine during the buffing process & travelled toward the dust collectors, resulted into the blast/explosion, there should had been some kind of arrangement to restrict the entry of spark in the dust collector/pipe lines/ducts or back fire, as mentioned above. So, all the practical measures had not been taken to restrict the spark and spread & affect the explosion by the provision in the plant or machinery of chokes, baffles, vents or other affective appliances. Also, in the above mentioned factory, where the inflammable dust i.e. aluminum dust was produced by buffing, grinding or other process, special precaution by grinding or other process, was not being taken such as, enclosing the plant, keeping the working hall free from dust and keeping away naked light. So the occupier failed to ensure the health and safety of the workers, while working in the factory.  
 This is the violation of Section 7A, 37 of the Factories Act, 1948 and rule 66-B of the Punjab Factory Rule 1952.
2. That the, in the factory as the spark was generated due to the some foreign metal particle in the buffing wheel section, so the buffing machines along with the buffing wheel were not maintained in such condition, as to detect the foreign body like metal particle, in the body of buffing wheel at the initial stage, as to avoid the spark and ultimately the accident, which was the wrong method of work in the factory.  
 This is the violation under rule 66-C of the Punjab Factory Rule 1952.
3. That the, an occupational Health centre/dispensary provided in the factory was not as prescribed, as it have only two rooms and no any doctor/staff employed/appointed in the occupational Health centre.  
 This is the violation of Section 45 of the Factories Act, 1948 and rule 70-O of the Punjab Factory Rule 1952.

4. That the, workers were allowed to work for more than the prescribed limit of hours, in a day in the factory i.e. from 7:00 AM to 7:00 PM/8:00 AM to 8:00 PM.  
**This is the violation of Section 54 of the Factories Act, 1948.**
  
5. That the, as in the approved factory building plan from the Chief Inspector of Factories, Haryana Chandigarh, vide approval No. 12215 dated 23.11.2021, the buffing machines, etc. were installed in middle portion of C Block of the factory. But the alteration/addition of the position of the grinding, buffing, fatling machines etc., were made to the fettling area (south-west corner) of C Block of the factory without getting prior approval from the Chief Inspector of Factories, Haryana, Chandigarh. The dust collector position/area also not got approved from the Chief Inspector of Factories, Haryana, Chandigarh. Certificate of stability in Form No. 1-B of the same, also not got accepted from the Chief Inspector of Factories, Haryana, Chandigarh.  
**This is the violation of Section 6 of the Factories Act, 1948 and Rule 3-A, 4 of the Punjab Factory Rule 1952.**
  
6. That the, all equipments for the extraction or suppression of dust shall at least once in every six months be periodical examined by a competent person, and any defect disclosed during such examination and test, shall be rectified immediately. No such record was shown by the management for the periodical examination of the pipe lines/ducts, dust collector from the competent person, as prescribed, during the accident enquiry.  
(b) A register containing particulars and test in Form No. 38 not found during the accident enquiry.  
**This is the violation of Section 14 of the Factories Act, 1948 and of Rule 102, Schedule-V of the Punjab Factory Rule 1952.**
  
7. That the, muster Roll register in form No. 25, Register of accident and dangerous occurrence in Form No. 26 not made available at the time of accident enquiry.  
**This is the violation of Rule 109 of the Punjab Factory Rule 1952.**
  
8. That the, allowing the workers to work, at such a place without providing any required/appropriate personal protective equipment, such as appropriate apron, etc., in this improper and un-safe working condition, was totally a wrong method of work, which ultimately caused their severe burn injury/death, as explained above. Moreover the necessary instructions, training, etc., were also not rendered to the workers and were also not supervised properly, as to restrict their improper and un-safe working, which, ultimately resulted into such severe burn injury and caused the death of one worker presently.  
**This is the violation of Section 7A of the Factories Act, 1948**
  
9. That the, exists of the factory were not marked with suitable illuminated, with suitable arrangement, such as artificial lighting is to be adopted to maintain the required illumination in case of failure of normal source of electricity supply in the factory.  
**This is the violation of Section 38 of the Factories Act, 1948 and of Rule 66 of the Punjab Factory Rule 1952.**

That the accused named above had violated the above mentioned provisions of the Factories Act, 1948 and Punjab Factories Rules, 1952, which is punishable u/s 92 of the Factories Act, 1948. Therefore, it is prayed that the accused may please be convicted as per law and he may please be directed u/s 102 of the Factories Act, 1948 to rectify the above mentioned violation within a specific period.

Name of the witnesses:-

1. Er. Ramesh Singh, Deputy Director, (IS&H) Gurugram -II
2. Dealing Assistant O/o Chief Inspector of Factories, Haryana, Chandigarh with record.

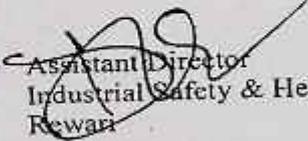
  
Assistant Director  
Industrial Safety & Health,  
Rewari

Endst. No. 438-39

Dated: 24-04-2024

A copy is forwarded to the following for information and necessary action, please.

1. Chief Inspector of Factories, Haryana, Chandigarh.
2. Deputy Director, Industrial Safety & Health, Gurugram-II

  
Assistant Director  
Industrial Safety & Health,  
Rewari

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**REPORT****ACCIDENT AUDIT**

CONDUCTED AT

**Lifelong India Pvt. Ltd****Dharuhera, Harayana**

April 15-17, 2024

BY

**NATIONAL SAFETY COUNCIL**98-A, Sector 15, Institutional Area,  
CBD Belapur, Navi Mumbai-400 614

Tel. 022-27579924/5/6/7, Fax: 022-27577351,

Email: [safetyaudit@nsc.org.in](mailto:safetyaudit@nsc.org.in), Website: [www.nsc.org.in](http://www.nsc.org.in)

A handwritten signature in black ink, appearing to read "Mahendra Singh".

**Mahendra Singh**  
Director

## Abstract

During Visit of NSC Safety Audit Team comprising of three Expert Members along with the senior staff of M/s Lifelong India Pvt. Limited, accident site was visited on 15<sup>th</sup> to 17<sup>th</sup> of April 2024, and closely analyzed the post-accident scenario.

From the CCTV footage it is evident that fire originated near one of the buffing machine.

During Inspection no serious lapse or gross negligence was observed. No apparent or obvious cause of accident was found but following may be the probable cause or contributing factors.

- i) Spark generated due to some short circuit/electrical fault in the buffing machine.
- ii) Due to electrostatic charge.
- iii) Buffing operations were carried out against rotating emery belts. Possibility of sparks due to friction exists. As this is a special process, expert opinion will matter.

It is evident that generated spark/energy initially ignited the accumulated fine dust near foundation structure of one buffing machine. PVC suction pipe which was adjacent to aluminum dust caught with fire and started smoldering.

As clearly seen in the CCTV footage, the operator observed this and tried to snuff-out the blaze/smoldering in dust at his own efforts by striking with the foot.

As at source of ignition, an adequate energy was present causing the PVC hose pipe to ignite locally and dispersed into an atmosphere containing sufficient oxygen to permit combustion and subsequent rubbing action of operator by foot might have likely exaggerated the smoldering and the same is propagated immediately in surrounding atmosphere where a few dispersed fine dust was already present and created a huge aluminum dust fireball called as called "deflagration", followed by which eventually flame getting propagate to the bag filter (confined Area) through duct due to negative pressure, giving rise to the major explosion. (The PVC suction hose was fitted with dust collection hood and main duct to extract aluminum dust).

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**Brief Details about Incident of Fire and Explosion at M/s Lifelong India Pvt. Ltd., Dharuhera, as obtained by NSC Team comprising Shri Mahendra Singh, Director, NSC, Shri Satish D Bharambe and Shri Govindan Kutty, Expert Panel Members.**

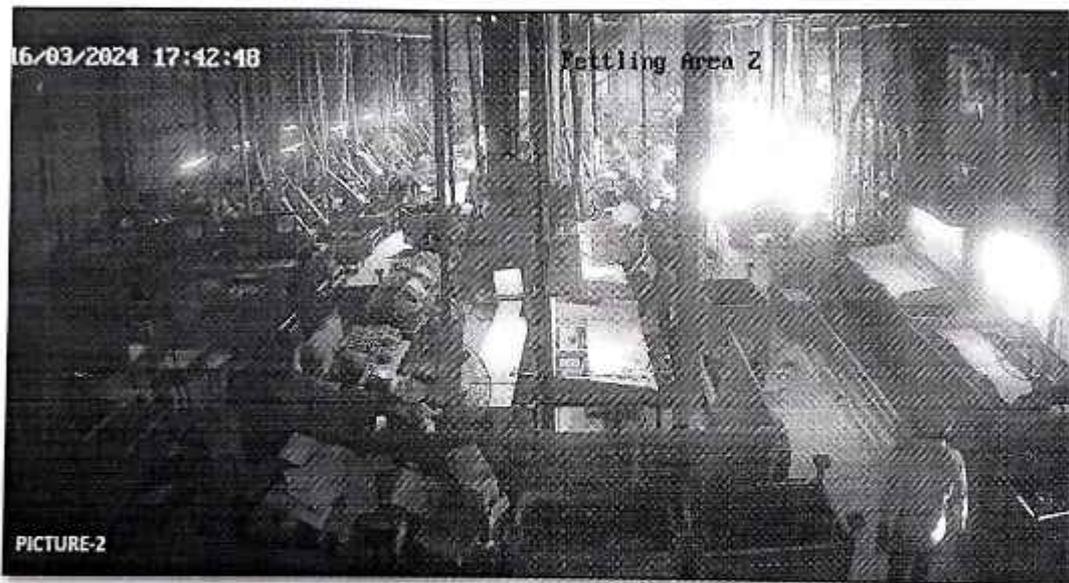
**1.0 Incident Details:**

Date	:	March 16, 2024
Time	:	1742 hrs
Location	:	Fettling Section
Nature of Incident	:	Fire and Explosion
Injuries	:	Burn Injuries to 39 Employees working in the area

**2.0 Sequential Information of Incident:**

In the southwest corner of premises of M/s Lifelong India Private Limited, a section called Fettling Area is located. After pressurized aluminium die casting process the raw auto ancillary components are brought to Fettling Section for further finishing of castings. In this section mainly filing, lancer (emery) and buffing polishing activities were carried out. On 16th March 2024 when all activities in Fettling Section were in progress, a total of 67 workers (Contractual + Regular) were working in shed, suddenly fire ball was observed near buffing machine number 21, in fraction of seconds, the fire was transferred to dust collectors through duct and explosion occurred at 05:42 PM due to excessive pressure in the Dust Collectors. The Dust Collectors were located outside the shed and separated by brick wall. Eventually due to the explosion in dust collector and subsequent turning into major fire and due to excessive pressure flame travelled back through ducting and entered into the fettling area. Fire in the work area badly caused harm to occupants and the workers sustained injuries due exposure to heat of fire and few of them burnt badly. A few photographs of incident scenario are given below:





### 3 Injuries and Equipment Damages:

It was reported that at the time of incident, 67 no. of workers were at the job in Fettling area. 39 workers were found injured just after explosion out of which 16 workers who burnt badly were expired during treatment in hospital. 20 workers were recently discharged from hospital and 3 workers are still under treatment at PGI Rohtak and shifted in general ward for further recovery. The company provides all financial support to all affected workers. In addition to Government benefits of life insurance, ESI, welfare and Pension, M/s. Lifelong India Private Ltd. has voluntarily taken up the responsibility of providing monetary support to families of injured employees. Due to this accident involving multiple casualties, other following losses encountered by the company\* include:

Losses	In Rs
Property loss /Building loss	1.1 Crore
Machine and Equipment	2.25 Crore
Material /Stock Loss	7.5 Lacs
Operational/Production Loss	1.32 Crore
Revenue loss	31.0 Crore

\*(information provided by M/s Lifelong India Pvt. Ltd.)

### 4 Process Workflow

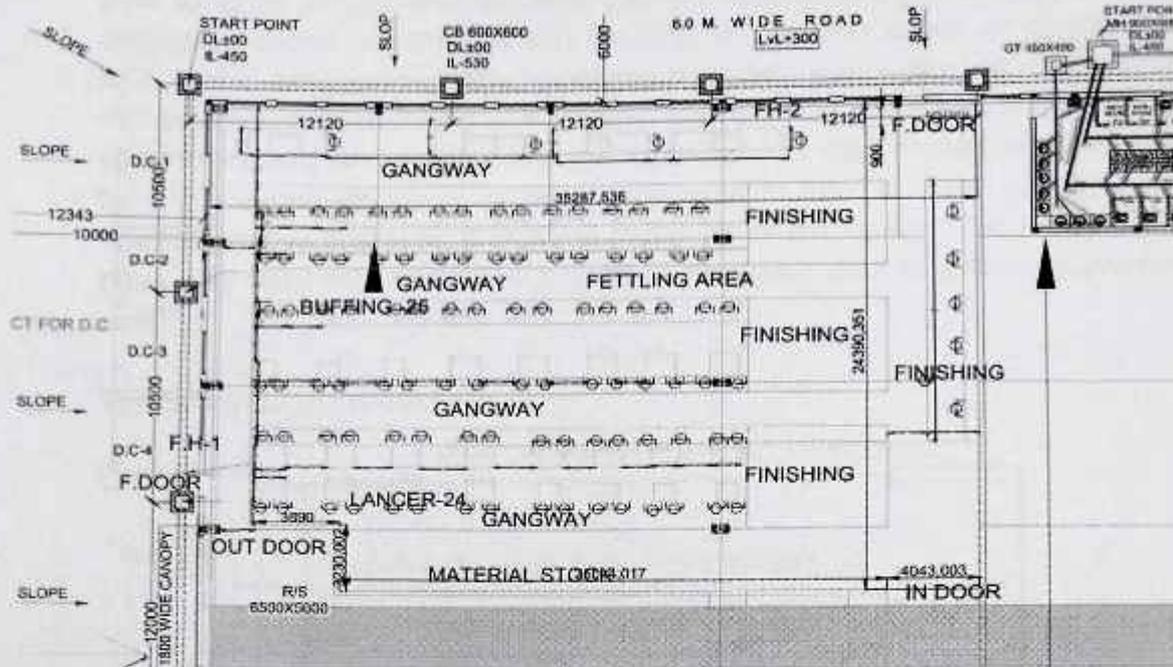
In fettling area, following activities are being conducted at M/s Lifelong India



Pvt. Limited:



**The lay-out of the Fetting Section are as follows:-**



**5 Description of the Incident:**

During Visit of NSC Safety Audit Team comprising of three Expert Members along with the senior staff of M/s Lifelong India Pvt. Limited, accident site was visited on 15<sup>th</sup> to 17<sup>th</sup> of April 2024, and closely analysed the post-accident scenario.

**The observations concluded that:**

The initial fire originated inside near one of the buffing machine's MS foundation structures and was caused either by:

- i) Spark generated due to some short circuit/electrical fault in the buffing machine (LIL/BM/24, make -Power Master) at workstation in line 2 (as per below sketch) that OR
- ii) Generation of electrostatic charge due to inadequate earthing of equipment and building.

It is evident that generated spark/energy initially ignited the accumulated fine dust near foundation structure of said buffing machine. PVC suction pipe which was adjacent to aluminium dust caught with fire (Picture-6) and started smouldering.

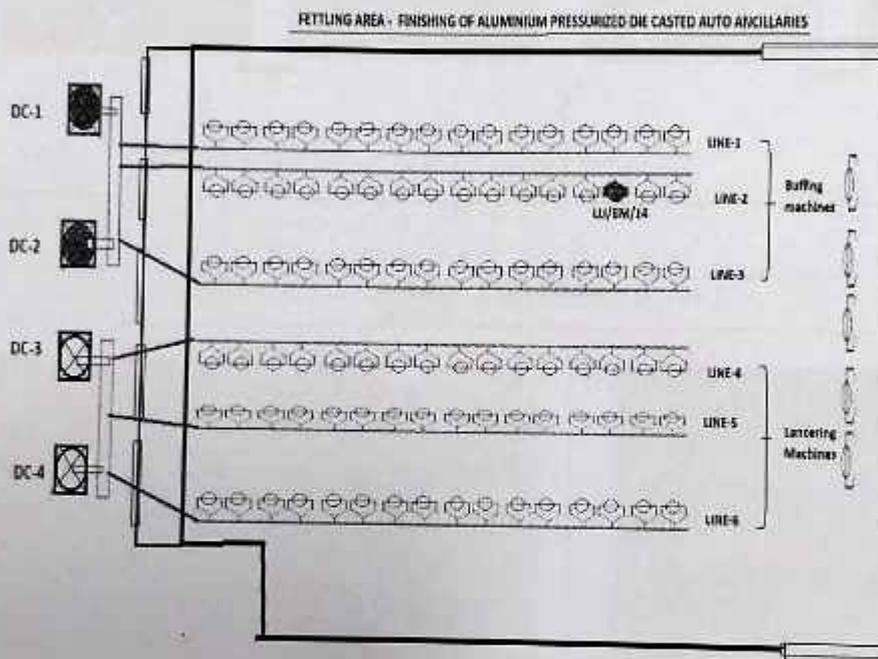
As clearly seen in the CCTV footage, the operator observed this and tried to snuff-out the blaze/smouldering in dust at his own efforts by striking with the foot

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At source of ignition, an adequate energy was present causing the PVC hose pipe to ignite locally and disperse into an atmosphere containing sufficient oxygen to permit combustion and subsequent rubbing action of operator by foot likely exaggerated the smouldering and the same is propagated immediately in surrounding atmosphere where a few dispersed fine dust was already present and created a huge aluminium dust fireball and followed by which eventually flame getting propagated to the bag filter through duct due to negative pressure, giving rise to the major explosion. (The PVC suction hose was fitted with dust collection hood and main duct to extract aluminium dust).

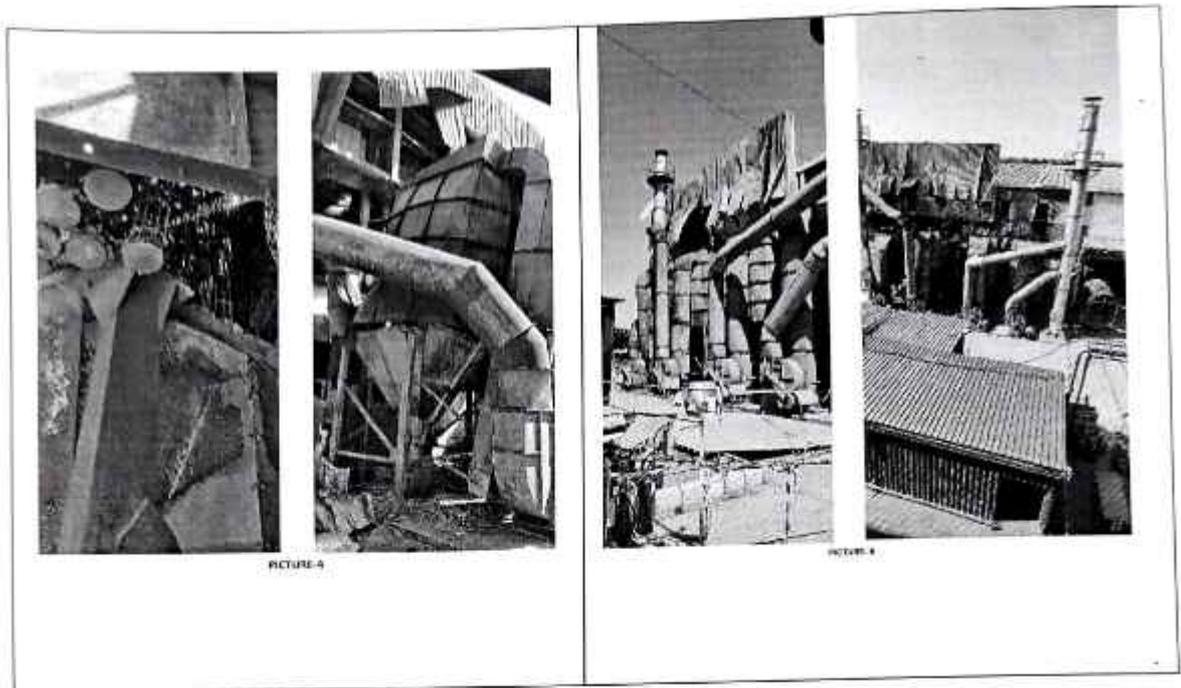
Typical layout of incident site:-



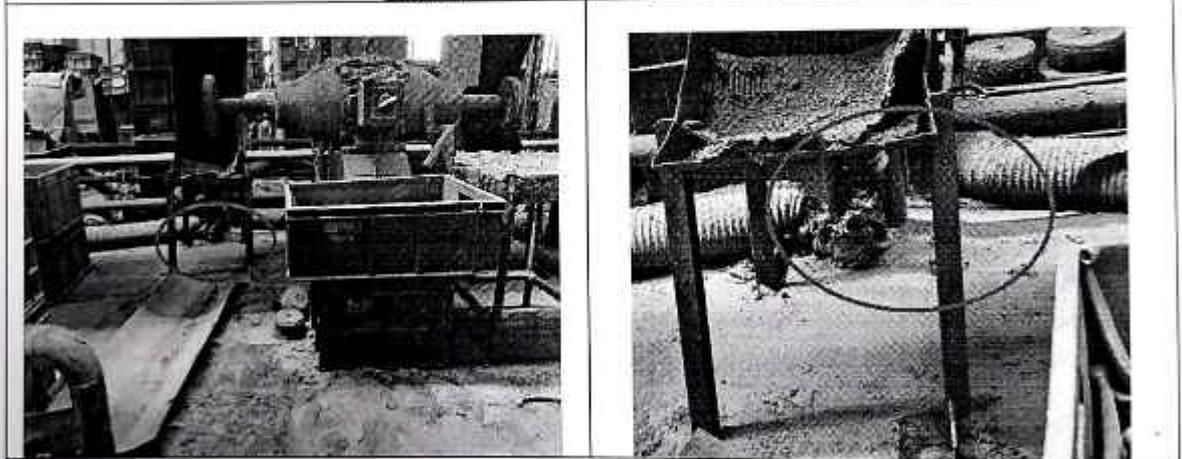
#### 6 CCTV camera recording as Evidence:

The audit team closely observed the CCTV footage provided by management which could produce valuable context and helped to assess the possible reasons of explosion and injuries and damages occurred. Visual witness strengthens the report and provide valuable context to arrive at conclusion.





PICTURE 6 (Suspected source of ignition)



## 7 Facts and Technicality about Metal Dust Explosion [Literature Review]:-

- 7.1 Dust explosion is considered as a serious threat for the industry that use or handle combustible dust materials as it may lead towards a significant economic loss in terms of damage to the facilities and suspension of activities, severe workplace injuries and fatalities. A dust explosion is in reality, a dust "deflagration", that is, a combustion phenomenon in which the propagation of the combustion zone occurs at a velocity that is less than the speed of sound in the "unreacted" dust. However, for conformity with common usage, it is referred to as a dust explosion. A dust explosion results when finely divided combustible matter is dispersed into an atmosphere containing sufficient

*Ying*



oxygen to permit combustion and a source of ignition of appropriate energy is present. Aluminium fine dust, having a lower surface area, tends to heat up and therefore to burn very easily. The biggest mistake you can make, therefore, is considering aluminium as a harmless material without considering its characteristics specially in the form of fine dust.

Five elements are required to have a dust explosion. The removal of one or more of these elements can prevent an explosion from occurring:

- i) Combustible dust.
- ii) Oxidizer (e.g., air).
- iii) Ignition source.
- iv) Dispersion of dust.
- v) Confinement (confined Space).

Oxygen in air is the most common oxidizer in most combustible events.

Following are the most important properties of aluminium powder for correctly assessment of the hazard potential.

- Aluminium powder is combustible and classified as being flammable.
- Mixtures of aluminium powder and air are ignitable over a wide range of concentrations and can cause violent dust explosions.
- Highly flammable hydrogen can form on contact with water or other chemicals and present an additional risk of explosion, and possibly be responsible for causing a secondary dust explosion.
- The strong electrostatic charge on aluminium powder can lead to electrical discharges, which can possibly ignite a cloud of aluminium dust.

7.2 Dust explosions and fires are the principal hazards associated with dust handling systems. Other hazards that may occur include:

- The development of electrostatic charges on the conveyed material or system components which might ignite fine aluminium dusts in associated processes.
- Unexpected electrical shocks from static charges on ungrounded components, causing involuntary reaction.

7.3 Dust collectors inherently concentrate the smaller particles and employ pulse jet cleaning, which periodically generate dust clouds and thus a dust explosion hazard exist in presence of an ignition source.

Both ignition and explosion severity sharply increase as aluminium particle size decreases, hence, accumulation of fine dust particles on surfaces are required to be avoided.



7.4 Risk mitigation tactics that are used in different ways to prevent fire and explosion accidents, are listed below.

a) Avoidance of Ignition Source:

- Observe a general ban on smoking; only allow smoking in designated areas that are marked accordingly and that are far enough away from the processing and storage areas.
- Do not allow matches, lighters or other items that can produce spark to be taken into the processing or storage areas.
- Do not allow any naked flames, lights or sparks in the processing and storage areas or in dusty areas. Introduce a system of hot work permits for work involving an ignition risk.
- Avoid friction sparks and inadvertent metal-metal or metal-concrete contact.
- Avoid any contact whatsoever of aluminium powder or items made from aluminium with rust or rusty metal parts as incentive sparks can be produced (thermit reaction).
- Avoid electrostatic charges as otherwise electrostatic discharge sparks can occur.

b) The rapid pressure developed during a dust explosion can be mitigated by venting. The present work explored the effects of venting on the explosion of different mixing weight ratios of aluminium and silver powder mixtures; NFPA 68 and EN 14491.

c) Electrostatic discharges to be avoided: - Protection against electrostatic discharges is essential, particularly in view of the low minimum ignition energy of fine powders (< 1 mJ).

- Use of conductive tools aluminium powder builds up an electrical charge when in contact with a non-conductive surface. When cleaning, for example, only use brushes with natural bristles (coconut, horsehair, etc.).
- Earthing is absolutely essential to avoid possibility of ignition due to electrostatic charges.
- When handling and processing aluminium powder, it is essential that there is electrical contact between the plant components and that they are earthed to discharge static electricity. Portable items also have to be connected in an electrically conductive manner and earthed.

d) Explosion Venting: - Generally, vent sizes are underestimated. While it is hard to conclude categorically without more information regarding the vent design (e.g., size, specific mass, static opening pressure), the explosibility of the dust and the assumed enclosure strength, this under sizing may be related to a scaling issue with metal dusts, and particularly aluminium dust. Hence, the re-



engineering is advised to design the dust collecting system based on internal actual pressure.

Explosion relief systems that were designed with organic materials in mind may not be adequate for metal dusts. Explosion relief should always be designed and evaluated considering the specific type of dust involved.

- e) Explosion suppression systems using inert gases like Nitrogen which will eventually reduce oxygen required for fire and explosion. Organic/flammable materials may not be suitable for metal dusts. The Suppression systems should always be engineered and tested for the specific dust involved.
- f) Explosion isolation: - While explosion venting protects the enclosure from structural damage, it is the role of explosion isolation to prevent the primary deflagration from propagating through interconnected pipes, especially when these pipes/ducts lead to workstations. The flame was found twice as fast in the case of aluminium dust, and the pressure was increased by more than a factor 10 after 20 m. This illustrates well the challenges associated with the isolation of aluminium dust explosions, both in terms of response time and pressure resistance required for the isolation device.
- g) In addition, one can reduce the damaging effects of explosions by adopting constructive explosion protection measures, such as a construction that is blast-resistant or resistant to explosion shockwaves, and explosion isolation and suppression.
- h) Design, monitoring and maintenance of dust collection systems:-  
Detailed guidance for the safe design and operation of industrial plants handling metal dusts may be availed from experts, including important safety recommendations for dust collecting systems. Wet-type systems are preferred to dry-type dust collectors since they offer an inherently safer design. However, they need to be monitored and maintained properly, the decrease in the water level inside the scrubber resulted in a lowering of the system's efficiency, leading to a decrease in conveying velocity, which allowed some dust powder settle, possibly overheat, and explode. Dry-type dust collection systems are subject to the same requirements. Loose dust particles became effective ignition sources. A minimum velocity throughout the conveying system should also be provided to avoid powder to accumulate and create explosive situations.
- i) Housekeeping: - Often referred as the last safeguard in a facility handling combustible dusts, housekeeping seems an easy task but is often neglected. Even if small quantities of aluminium dust escape from the dust collection systems into the main work rooms of the factory per day, significant quantities may accumulate on floors, process equipment, shelves, and other surfaces




over time. An effective housekeeping program is crucial in order not to fuel the primary explosion, and therefore prevent the development of secondary dust explosions.

- j) Personal protective equipment: Whenever dealing with aluminium powder in the open, one should always wear at least the following personal protective equipment.
- Respiratory protection: dust mask filter class FFP 1 (IS 9473:2002)) for normal dust formation; depending on the legal requirements, choose a higher class of protection for high dust concentrations (P2).
  - Hand protection: leather gloves with long cuffs (IS 12254).

Head / face protection: Helmet with mesh for protection against heat or flames (IS 1529 wire mesh or plastic visor).

## 8. Safety Guidelines – National and International and Statutory requirements

- 8.1 NFPA 484 (National Fire Protection Association) *Standard for Combustible Metals* applies to facilities that produce, process, finish, handle, recycle, and store metals and alloys in a form capable of combustion or explosion. OSHA often references this document as an industry consensus standard for facilities that produce or handle metal dust and was created by combining numerous standards related to specifically aluminium dust. This document describes explosion and fire.
- 8.2 Indian Standard IS: 4226:1988 (Reaffirmed in 2012) specifies Code of Practices for Fire Safety of Industrial Buildings: Aluminium/Magnesium Powder Factories.
- 8.3 Statutory Requirements specified in Punjab factories rule (applicable to Haryana)
- Equipment and plant involving serious fire or flash fire hazards shall, wherever possible be so constructed and installed that in case of fire, they can be easily isolated.
  - Ventilation ducts, pneumatic conveyers and similar equipment involving a serious fire risk shall be provided with flame-arresting or automatic fire extinguishing appliance or fire resisting dampers, electrically interlocked with heat sensitive or smoke detectors.
  - Effective measures shall be adopted for prevention of accumulation of static charges to a dangerous extent (earthing provisions made but potential source of electric spark existed).
  - Workers shall wear shoes without iron or steel nails to cause sparks by friction all electrical apparatus shall either be excluded from the area of risk, or they shall be of such construction and so installed and maintained as to prevent the danger of their being a source of ignition.




- effective measures shall be adopted for prevention of accumulation of static charges to a dangerous extent.
- workers shall wear shoes without iron or steel nails to cause sparks by friction.
- smoking lighting or carrying of matches, lighters, or smoking materials shall be prohibited.
- Transmission belts with iron fasteners shall not be used; and
- All other precautions as are reasonably practicable, shall be taken to prevent initiation of ignition from all other sources such as open flames, frictional sparks, overheated surfaces of machinery or plant, chemical or physico-chemical reaction and radiant heat.

9. **Contributing Factors/Possible Root Cause of the Accident:-**

During Inspection no serious lapse or gross negligence was observed. No apparent or obvious cause of accident was found but following may be the probable cause or contributing factors.

Sr. No.	Possible sources of ignition for aluminium powder	Existence at Fetting Area of Lifelong India Pvt. Ltd
1.	Naked flames e.g., flame from matches or cigarette lighters, furnaces, blowtorches, welding or cutting flames, combustion engines.	No such sources of ignition were present.
2.	Hot surfaces e.g., walls of boilers, hot pipe work, soldering irons, parts of machines (bearings) that overheat, hot gases.	No such conditions propagating ignition were present.
3.	Electric sparks and sources of sparks e.g., loose contacts, overloaded power cables, faulty control systems, arcs and sparks on switches, light bulbs, flashlights, electrical as well as battery-operated equipment.	Probability exists at a few locations similar situations observed.
4.	Electrostatic discharges non-earthed parts of plant or containers, unsuitable tools and fixtures, unsuitable clothing.	Probability of accumulation of static charges exist. Employees were wearing Safety Shoes which has embedded metal toe cap.
5.	Friction or mechanical sparks e.g., grinding, hammering of machine parts, tools, containers.	Buffing operations were carried out against rotating emery belts. Possibility of sparks due to friction exist.

*[Handwritten Signature]*



6.	Lightning strikes Voltage surges in cables or plant caused by a	No such weather condition exists. Lightening arrestors
<b>Sr. No.</b>	<b>Possible sources of ignition for aluminium powder</b>	<b>Existence at Fetting Area of Lifelong India Pvt. Ltd</b>
	lightning strike	have been provided on plant buildings.

10. **Emergency Response information:-**

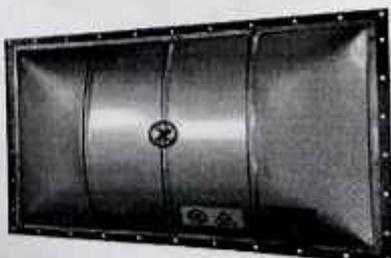
During our visit, our team appreciated the efforts taken by management being so concern about Safety parameters, almost all documents including "Emergency Response Plan" was prepared and maintained. But looking at the occurrence of subjected fatal accident on 16th March, it was evident that training part to the workers and responsive system mentioned in plan was incomplete to some extent. There are several elements in "Emergency Responsive Plan" important to handle the situation during real crisis. So it is advised to increase the frequency of such awareness safety awareness programs among the employees.

Training of individuals in the use of suitable extinguishing medium – dry sand or extinguishing powders for "Class D fires," play great role in emergency situation.

It was observed from the records that the workers underwent training for handling of material and manufacturing process.

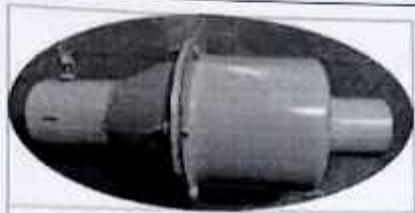
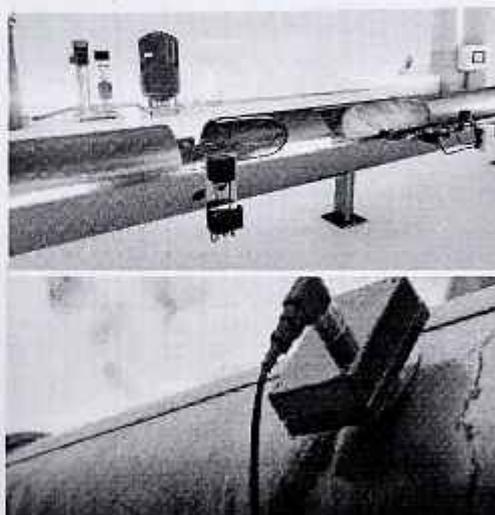
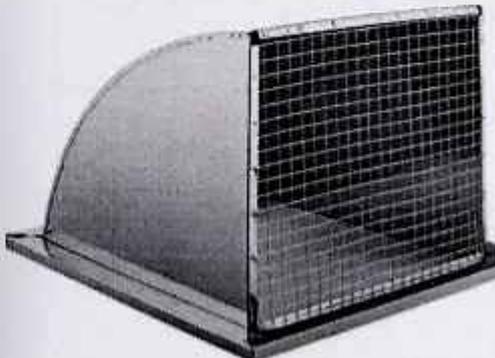
11. **Plant Design Improvement:- (Management of LIL may please Explore the possibilities to make changes and introduction of new devises in system to avoid future accident)**

As the auditors who visited at site, are not expert particularly for metal industry and focused on basic "electrical and fire safety" during visit but following modification in equipment are being suggested by NSC for consideration. The same can be implemented under the consultancy of an expert's who can design the equipment as per required specification.

a)	To provide Explosion vents on the Casing of the Bag House/Dust collector	
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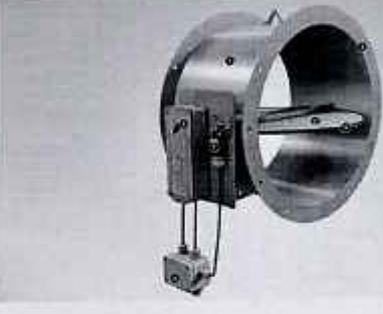
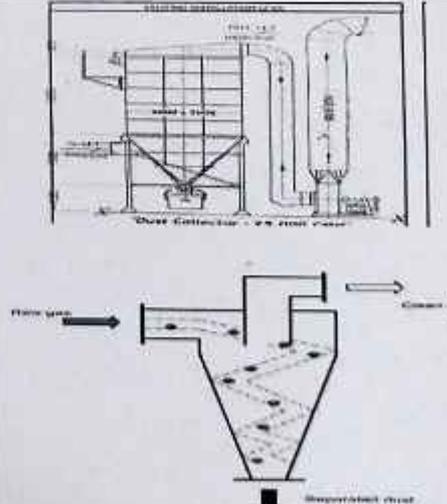
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<p>b)</p>	<p>To provide Spark Arrestors/ cyclone spark arrestor just before the Dust collector. (Picture is symbolic)</p>	 <p><b>SPARK ARRESTOR</b></p>
<p>c)</p>	<p>To provide suitable type of fire detectors inside the Dust collector over the tube sheet of bag house. (Picture is symbolic)</p>	
<p>d)</p>	<p>Spark Detection &amp; extinguishing system on the Duct line before the Dust collector: (Picture is symbolic)</p>	
<p>e)</p>	<p>To provide metallic mesh at the entry of the suction hoods of Buffing/Grinding &amp; polishing application. (Picture is symbolic)</p>	

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<p>f)</p>	<p>All electrical motors must be Flame proof grade: Flameproof motors are designed with enclosures that can withstand and contain any internal explosion, preventing the ignition of explosive atmospheres in hazardous environments. (Picture is symbolic)</p>	
<p>g)</p>	<p>Fire Pneumatic dampers: Whenever there is fire, the pneumatic dampers which is interlocked with fire sensor will immediately get closed thereby stopping the smoke/fire to travel further. (Picture is symbolic)</p>	
<p>h)</p>	<p>Control Panel: Must have all interlocking feature like whenever the sensor will detect the spark/fire/smoke it will immediately give signal to the ID Fan (Blower) to stop.</p>	
<p>i)</p>	<p>Cyclone Separator It is advised to install a cyclone separator before Dust collector in the system. (Picture is symbolic)</p>	

*Signature*

